.MINUTES OF MEETING NO. 19/80 OF NORMS COMMITTEE- I (DES-I SECTION) DATED 15.01.2020

Meeting No. 19/80 of the Norms Committee (NC-I) for the licensing year 2019-2020 held on 15.01.2020 under the **Chairmanship of Sh. R. P. Goyal, Additional Director General of Foreign Trade** to consider the applications under Duty Exemption/Remission Schemes (Chapter-4) of the applicable Foreign Trade Policy and the Handbook of Procedures. The following Members of the Committee were present in the meeting: -

Sl. No.	Name of the representatives & their Designation	Department
1.	Shri B. C. Nayak, DO	DHI
2.	Shri Shaish Kumar, (Tech-1)	Consultant
3.	Shri V.C. Agarwal, (Tech-3)	Consultant
4.	Shri S. K. Bhatnagar, (SKB)	Consultant
5.	Shri K.V. Tirumala, Deputy DGFT	DGFT

Note:

1. In certain cases the decision of the Norms Committee refers to the Recommendations/ Observations/Deficiencies received from the concerned Technical Authority. Wherever applicable, a scanned copy of such document has been placed at the end of the Minutes, in running serial orders. The scanned copies uploaded are to be accepted. The U.O. No./O.M No of the scanned copy is reflected in the minutes.

2. Wherever the Committee has fixed norms, the RAs should allow inputs as per wastage norms approved or as applied whichever is less.

3. All applications/representations/reply to the Deficiency letters etc. may be sent to NC-I at e-mail address- nc1.dgft@nic.in. All firms are also requested to mail/send their present valid email addresses so that correspondences can be made through email/ by Post.

4. For all the Manual cases, the concerned RA should check the composition fees paid by the firm.

5. Minutes of Meeting 17/20 dated 18.12.2019 were circulated on 13.01.2020 to all the members of the Committee. However, no comments had been received, so the said minutes were unanimously approved.

MEETING NUMBER: 19/80-ALC2/2019 **MEETING DATE:** 15.01.2020

1	**Case No.: 345/15/80-ALC2/2018**	Party Name: SARA SAE PRIVATE LIMITED	Meet No/Date:19/80-ALC2/2019 15.01.2020	**Status:**
	HQ File :01/80/050/00687/AM19/	RLA File :61/24/040/00008/AM16/	Lic.No/Date:6110001290 01.06.2015	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the firm's reply was sent to **MSME** on 13.01.2020 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			

2	**Case No.:70/15/80-ALC2/2018**	Party Name: BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:19/80-ALC2/2019 15.01.2020	**Status:**
	HQ File :01/80/050/00412/AM19/	RLA File :07/24/040/00095/AM16/	Lic.No/Date:0710108519 15.07.2015	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a copy of application was again sent to **MeitY** on 08.01.2020, on their request, for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for comments. Case is deferred.			

3	**Case No.:363/15/80-ALC2/2018**	Party Name: PROMAC ENGINEERING INDUSTRIES LIMITED,	Meet No/Date:19/80-ALC2/2019 15.01.2020	**Status:**
	HQ File :01/80/050/00705/AM19/	RLA File :07/24/040/00184/AM16/	Lic.No/Date:0710108812 05.10.2015	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by **DHI** was sent to the firm on 18.11.2019 followed by a reminder on 07.01.2020. However, no reply has been received yet. Hence, the Committee decided to wait for the firm's reply. Case is deferred.			

4	**Case No.:364/15/80-ALC2/2018**	Party Name: PROMAC ENGINEERING INDUSTRIES LIMITED	Meet No/Date:19/80-ALC2/2019 15.01.2020	**Status:**
	HQ File :01/80/050/00706/AM19/	RLA File :07/24/040/00185/AM16/	Lic.No/Date:0710108813 05.10.2015	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by **DHI** was sent to the firm on 18.11.2019 followed by a reminder on 07.01.2020. However, no reply has been received yet. Hence, the Committee decided to wait for the firm's reply. Case is deferred.			

5	**Case No.:12/1/80-ALC2/2019**	Party Name: INTERPUMP HYDRAULICS INDIA PVT. LTD.	Meet No/Date:19/80-ALC2/2019 15.01.2020	**Status:**
	HQ File :01/80/050/00760/AM19/	RLA File :04/24/040/00093/AM17/	Lic.No/Date:0410162268 09.09.2016	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by **MSME** was sent to the firm on 16.10.2019 followed by a reminder on 07.01.2020. However, no reply has been received yet. Hence, the Committee decided to wait for the firm's reply. Case is deferred.			

6	**Case No.:402/15/80-ALC2/2018**	Party Name: SHIV HYDROMET	Meet No/Date:19/80-ALC2/2019 15.01.2020	**Status:**
	HQ File :01/80/050/00744/AM19/	RLA File :24/24/040/00034/AM17/	Lic.No/Date:2410042158 14.03.2017	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the firm's reply was sent to **Consultant (Tech-1)** on 13.01.2020 for examination of the case. However, the matter was discussed in the meeting and the Committee decided to call the firm for **personal hearing** to explain the case before Norms Committee in the forthcoming NC meeting. Case is deferred.			

7	**Case No.:11/19/80-ALC2/2017**	Party Name: VEM TECHNOLOGIES PVT LTD.	Meet No/Date:19/80-ALC2/2019 15.01.2020	**Status:**
	HQ File :01/80/050/00292/AM18/	RLA File :09/24/040/00054/AM18/	Lic.No/Date:0910065039 15.05.2017	Withdrawn
	Decision: The Committee considered the case as per the agenda and noted that the case is already approved in Meeting No. 17/80 dated 18.12.2019. Therefore, the Committee decided to withdraw the case from the agenda. Case is withdrawn.			

8	**Case No.:4/8/80-ALC2/2017**	Party Name: THE INDURE PVT. LTD	Meet No/Date:19/80-ALC2/2019 15.01.2020	**Status:**
	HQ File :01/80/050/00148/AM18/	RLA File :05/24/040/00005/AM18/	Lic.No/Date:0510402573 16.05.2017	Approved

Decision: The Committee considered the case as per the agenda and decided to ratify the ad-hoc norms on the recommendation of representative of **DHI** as under:

ITCHS Code	Export Item	Sl. No.	ITCHS Code	Import Item	Recommended Norms
84289020	Ash Handling System & Ash Water Package for NTPC Lara Super Thermal Power Project, (2 X 800 MW) Copy of BBU attached- Materials of International Standard- duly approved under NTPC Strict Quality Control norms	1	68159900	Fused Cast Basalt Cylinders ID 230 mm,Type 232 Mm ID/274 mm OD - 500 mm long Abrasion & Corrosion resistant material- made of volcanic erupted deposits - used as lining in Ash Slurry pipeline	**As per GN-4 with no wastage in number & weight terms**
		2	68159900	Fused Cast Basalt Cylinders ID 400 Mm ,Type 400 mm ID/ Mm 442 mm OD - 500 mm long Abrasion & Corrosion resistant material- made of volcanic erupted deposits - used as lining in Ash Slurry pipeline	**As per GN-4 with no wastage in number & weight terms**
		3	84283300	Telescopic Chutes/Loading Bellows, Type Za Ba Standard- 2970 mm length For unloading of Fly Ash from Silos to Ash Tankers	7 numbers as components, 4 numbers as spares as per spares policy
		4	90260000	Instruments For Hcsd System : Consisting of Transmitters, Density Meters, Temperature Elements, Local Gauges ,Switches, Limit Switches As per Quality standards of NTPC Quality Controls	**Deleted** as no information submitted

RA concerned may take further necessary action as per the decision of NC.

9	**Case No.:1/11/80-ALC2/2018**	Party Name: DIAMOND METAL SCREENS (P) LTD	Meet No/Date:19/80-ALC2/2019 & 15.01.2020	**Status:**
	HQ File :01/80/050/00192/AM19/	RLA File :65/24/040/00003/AM18/	Lic.No/Date:6510000003 17.05.2017	Deferred

Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by **MSME** was sent to the firm on 07.01.2020. However, no reply has been received yet. Hence, the Committee decided to wait for reply of the firm.

Case is deferred.

10	**Case No.:80/11/80-ALC2/2018**	Party Name: MACAWBER BEEKAY PVT. LTD.	Meet No/Date:19/80-ALC2/2019 15.01.2020	**Status:**
	HQ File :01/80/050/00271/AM19/	RLA File :05/24/040/00230/AM18/	Lic.No/Date:0510403845 29.08.2017	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by **MSME** was sent to the firm on 17.12.2019. However, no reply has been received yet. Therefore, the Committee decided to **remind the firm** for furnishing the requisite information within 15 days. Case is deferred.			

11	**Case No.:18/19/80-ALC2/2017**	Party Name: KINECO KAMAN COMPOSITES - INDIA PVT LTD	Meet No/Date:19/80-ALC2/2019 15.01.2020	**Status:**
	HQ File :01/80/050/00299/AM18/	RLA File :17/24/040/00050/AM18/	Lic.No/Date:1710006668 10.10.2017	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by **DPIIT** was sent to the firm on 07.01.2020. However, no reply has been received yet. Hence, the Committee decided to wait for reply of the firm. Case is deferred.			

12	**Case No.:36/19/80-ALC2/2017**	Party Name: ASHOKA MANUFACTURING LTD,	Meet No/Date:19/80-ALC2/2019 & 15.01.2020	**Status:**
	HQ File :01/80/050/00317/AM18/	RLA File :02/24/040/00120/AM18/	Lic.No/Date:0210207941 03.11.2017	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by **MSME** was sent to the firm on 16.10.2019 followed by a reminder on 10.12.2019. However, no reply has been received yet. Therefore, the Committee decided to **remind again the firm** for furnishing the requisite information within 15 days. Case is deferred.			

13	**Case No.:26/20/80-ALC2/2017**	Party Name: ICEM ENGINEERING COMPANY PRIVATE LIMITED,	Meet No/Date:19/80-ALC2/2019 15.01.2020	**Status:**
	HQ File :01/80/050/00390/AM18/	RLA File :03/94/040/00742/AM18/	Lic.No/Date:0310817800 15.12.2017	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by **Consultant (Tech-3)** was sent to the firm on 16.10.2019 followed by a reminder on 10.12.2019. However, no reply has been received yet. Therefore, the Committee decided to **remind again the firm** for furnishing the requisite information within 15 days. Case is deferred.			

14	**Case No.:20/20/80-ALC2/2017**	Party Name: BIRLA PRECISION TECHNOLOGIES LTD.,	Meet No/Date:19/80-ALC2/2019 15.01.2020	**Status:**
	HQ File :01/80/050/00384/AM18/	RLA File :03/94/040/00782/AM18/	Lic.No/Date:0310818218 04.01.2018	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by **MSME** was sent to the firm on 18.11.2019 followed by a reminder on 07.01.2020. However, no reply has been received yet. Hence, the Committee decided to wait for the firm's reply. Case is deferred.			

15	**Case No.:23/20/80-ALC2/2017**	Party Name: BIRLA PRECISION TECHNOLOGIES LTD.,	Meet No/Date:19/80-ALC2/2019 15.01.2020	**Status:**
	HQ File :01/80/050/00387/AM18/	RLA File :03/94/040/00784/AM18/	Lic.No/Date:0310818219 04.01.2018	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by **MSME** was sent to the firm on 18.11.2019 followed by a reminder on 07.01.2020. However, no reply has been received yet. Hence, the Committee decided to wait for the firm's reply. Case is deferred.			

16	**Case No.:21/20/80-ALC2/2017**	Party Name: BIRLA PRECISION TECHNOLOGIES LTD.,	Meet No/Date:19/80-ALC2/2019 15.01.2020	**Status:**
	HQ File :01/80/050/00385/AM18/	RLA File :03/94/040/00785/AM18/	Lic.No/Date:0310818275 05.01.2018	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by **MSME** was sent to the firm on 18.11.2019 followed by a reminder on 07.01.2020. However, no reply has been received yet. Hence, the Committee decided to wait for the firm's reply. Case is deferred.			

17	**Case No.:22/20/80-ALC2/2017**	Party Name: BIRLA PRECISION TECHNOLOGIES LTD.,	Meet No/Date:19/80-ALC2/2019 15.01.2020	**Status:**
	HQ File :01/80/050/00386/AM18/	RLA File :03/94/040/00783/AM18/	Lic.No/Date:0310818273 05.01.2018	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by **MSME** was sent to the firm on 18.11.2019 followed by a reminder on 07.01.2020. However, no reply has been received yet. Hence, the Committee decided to wait for the firm's reply. Case is deferred.			

18	**Case No.:126/15/80-ALC2/2018**	Party Name: SHAKTI PUMPS (INDIA) LTD.	Meet No/Date:19/80-ALC2/2019 & 15.01.2020	**Status:**
	HQ File :01/80/050/00468/AM19/	RLA File :56/24/040/00036/AM18/	Lic.No/Date:5610005299 08.01.2018	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to **DPIIT** on 11.12.2019 for examination of the case. However, no comments have been received yet. Therefore, the Committee decided to **remind DPIIT** for expediting the comments. Case is deferred.			

19	**Case No.:8/17/80-ALC2/2019**	Party Name: SHAKTI PUMPS (INDIA) LTD.,	Meet No/Date:19/80-ALC2/2019 15.01.2020	**Status:**
	HQ File :01/80/050/00240/AM20/	RLA File :56/24/040/00038/AM18/	Lic.No/Date:5610005319 15.01.2018	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to **DPIIT** on 13.12.2019 for examination of the case. However, no comments have been received yet. Therefore, the Committee decided to **remind DPIIT** for expediting the comments. Case is deferred.			

20	**Case No.:20/1/80-ALC2/2019**	Party Name: ZTT INDIA PRIVATE LIMITED	Meet No/Date:19/80-ALC2/2019 15.01.2020	**Status:**
	HQ File :01/80/050/00768/AM19/	RLA File :04/24/040/00212/AM18/	Lic.No/Date:0410163956 07.02.2018	Deferred
	Decision: The Committee considered the case as per the agenda and noted that MeitY sought certain information from the firm vide letter dated 16.12.2019. However, no reply has been received yet. Therefore, the Committee decided to **remind the firm** for furnishing the requisite information within 15 days. Case is deferred.			

21	**Case No.:393/15/80-ALC2/2018**	Party Name: SARTORIUS STEDIM INDIA PVT. LTD.	Meet No/Date:19/80-ALC2/2019 15.01.2020	**Status:**
	HQ File :01/80/050/00735/AM19/	RLA File :07/24/040/00348/AM18/	Lic.No/Date:0710113010 23.03.2018	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by **MSME** was sent to the firm on 07.01.2020. However, no reply has been received yet. Hence, the Committee decided to wait for reply of the firm. Case is deferred.			

22	**Case No.: 10/1/80-ALC2/2019**	Party Name: MAGNA AUTOMOTIVE INDIA PRIVATE LIMITED	Meet No/Date:19/80-ALC2/2019 15.01.2020	**Status:**
	HQ File :01/80/050/00758/AM19/	RLA File :04/24/040/00001/AM19/	Lic.No/Date:0410164172 06.04.2018	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to **MSME** for examination of the case on 06.08.2019 followed by an I.D. reminder on 17.10.2019. However, no comments have been received yet. Therefore, the Committee decided to **remind again MSME** for expediting the comments. Case is deferred.			

23	**Case No.:6/8/80-ALC2/2018**	Party Name: L & T-MHPS TURBINE GENERATORS PRIVATE LIMITED	Meet No/Date:19/80-ALC2/2019 15.01.2020	**Status:**
	HQ File :01/80/050/00129/AM19/	RLA File :03/95/040/01112/AM18/	Lic.No/Date:0310820724 27.04.2018	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by **DHI** was sent to the firm on 16.10.2019 followed by a reminder on 10.12.2019. However, no reply has been received yet. Therefore, the Committee decided to **remind again the firm** for furnishing the requisite information within 15 days. Case is deferred.			

24	**Case No.:397/15/80-ALC2/2018**	Party Name: PROMAC ENGINEERING INDUSTRIES LIMITED	Meet No/Date:19/80-ALC2/2019 15.01.2020	**Status:**
	HQ File :01/80/050/00739/AM19/	RLA File :07/24/040/00357/AM18/	Lic.No/Date:0710113276 14.05.2018	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by **DHI** was sent to the firm on 18.11.2019 followed by a reminder on 07.01.2020. However, no reply has been received yet. Hence, the Committee decided to wait for the firm's reply. Case is deferred.			

25	**Case No.:166/15/80-ALC2/2018**	Party Name: BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:19/80-ALC2/2019 15.01.2020	**Status:**
	HQ File :01/80/050/00508/AM19/	RLA File :09/24/040/00171/AM19/	Lic.No/Date:0910066472 18.07.2018	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the firm's reply was sent to **DHI** on 13.01.2020 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			

26	**Case No.:76/11/80-ALC2/2018**	Party Name: HIMACHAL FUTURISTIC COMMUNICATIONS LTD	Meet No/Date:19/80-ALC2/2019 15.01.2020	**Status:**
	HQ File :01/80/050/00267/AM19/	RLA File :05/23/040/00215/AM19/	Lic.No/Date:0510407445 06.08.2018	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the firm's reply was sent to **MeitY** for examination of the case on 15.07.2019 followed by an ID reminder on 14.11.2019. However, MeitY vide their email dated 15.01.2020 informed that the case is under examination. Hence, the Committee decided to wait for the comments. Case is deferred.			

27	**Case No.:19/11/80-ALC2/2018**	Party Name: ICEM ENGINEERING COMPANY PRIVATE LIMITED	Meet No/Date:19/80-ALC2/2019 15.01.2020	**Status:**
	HQ File :01/80/050/00210/AM19/	RLA File :03/94/040/00306/AM19/	Lic.No/Date:0310822939 09.08.2018	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by **Consultant (Tech-3)** was sent to the firm on 16.10.2019 followed by a reminder on 10.12.2019. However, no reply has been received yet. Therefore, the Committee decided to **remind again the firm** for furnishing the requisite information within 15 days. Case is deferred.			

28	**Case No.:179/15/80-ALC2/2018**	Party Name: PROMAC ENGINEERING INDUSTRIES LIMITED	Meet No/Date:19/80-ALC2/2019 15.01.2020	**Status:**
	HQ File :01/80/050/00521/AM19/	RLA File :07/24/040/00102/AM19/	Lic.No/Date:0710113710 13.08.2018	Deferred
	Decision: The Committee considered the case as per agenda and decided to ask from the firm to furnish following information as per the advice of representative of **DHI**: 1. Weight of each Export Product. 2. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. 3. Manufacturing process of the export product giving clearly the use of imported & indigenous items with wastage in the manufacturing process, catalogue/write-up of the export item. Case is deferred.			

29	**Case No.:34/1/80-ALC2/2019**	Party Name: KINECO KAMAN COMPOSITES - INDIA PVT LTD	Meet No/Date:19/80-ALC2/2019 15.01.2020	**Status:**
	HQ File :01/80/050/00782/AM19/	RLA File :17/24/040/00017/AM19/	Lic.No/Date:1710006716 20.08.2018	Deferred
	Decision: The Committee considered the case as per agenda and decided to ask from the firm to furnish following information as per written comments of DPIIT vide U. No.: P-47011/193/2019-TSWdated 23.12.2019: 1. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. 2. Assembly drawings/diagrams of the resultant product showing placement and exact use of components in the export product (s). 3. Bifurcated quantities of components to be accounted for in the resultant product and the requirement of components as spares. Raw Material / Consumables. 4. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. 5. Basis/justification for the quantities of import items. Case is deferred.			

30	**Case No.:25/11/80-ALC2/2018**	Party Name: LARSEN & TOUBRO LIMITED	Meet No/Date:19/80-ALC2/2019 & 15.01.2020	**Status:**
	HQ File :01/80/050/00216/AM19/	RLA File :03/95/040/00056/AM19/	Lic.No/Date:0310823360 28.08.2018	Approved
	Decision: The Committee considered the case as per the agenda and decided to ratify the ad-hoc norms as per written comments of Consultant (Tech-3) by considering the reply dated 03.10.2019 as under: 1. Quantity of import items at Sl. No. 1, 3 to 6, 8 to 68, 70 & 79 to 95 may be allowed **as per GN-4**. 2. Quantity of import items at Sl. No. 2, 7 & 69 may be allowed with net plus 2% wastage. 3. Quantity of import items at Sl. No. 71 to 78 & 96 may be **deleted (as per firm's request)**. RA concerned may take further necessary action as per the decision of NC.			

31	**Case No.:23/11/80-ALC2/2018**	Party Name: JAYESH METALS AND FERRO ALLOYS LLP	Meet No/Date:19/80-ALC2/2019 15.01.2020	**Status:**
	HQ File :01/80/050/00214/AM19/	RLA File :03/94/040/00488/AM19/	Lic.No/Date:0310823416 29.08.2018	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by **MSME** is being sent to the firm. Case is deferred.			

32	**Case No.:28/11/80-ALC2/2018**	Party Name: L & T-MHPS TURBINE GENERATORS PRIVATE LIMITED	Meet No/Date:19/80-ALC2/2019 15.01.2020	**Status:**
	HQ File :01/80/050/00219/AM19/	RLA File :03/95/040/00466/AM19/	Lic.No/Date:0310823400 29.08.2018	Deferred

Decision: The Committee considered the case as per the agenda and the representative of **DHI** informed that the firm's reply dated 30.09.2019 is incomplete. Therefore, the Committee decided to ask again from the firm to furnish the following information as per advice of representative of **DHI**:

1. Revised weight balance after not importing item no. 8 to 11.
2. Technical justification of taking 70mm extra in Z-axis for calculation of wastage.

Case is deferred.

33	**Case No.:65/11/80-ALC2/2018**	Party Name: PLANSEE INDIA HIGH PERFORMANCE MATERIALS PVT LTD	Meet No/Date:19/80-ALC2/2019 15.01.2020	**Status:**
	HQ File :01/80/050/00256/AM19/	RLA File :07/24/040/00094/AM19/	Lic.No/Date:0710113822 06.09.2018	Approved

Decision: The Committee considered the case as per the agenda and decided to ratify the norms as per written comments of **Consultant (Tech-3)** by considering the reply dated 18.09.2019 as under:

ITCHS Code	Export Item	ITCHS Code	Import Item	Recommended Norms
84779000	Hot Runner Nozzles made of TZM rods (4950 numbers) (500Kgs)	81029590	TZM Rods DIA 6MM And Above	1780 Kgs

Note: Grade & diameter of import will match with export.

RA concerned may take further necessary action as per the decision of NC.

34	**Case No.:9/1/80-ALC2/2019**	Party Name: L & T-MHPS TURBINE GENERATORS PRIVATE LIMITED	Meet No/Date:19/80-ALC2/2019 15.01.2020	**Status:**
	HQ File :01/80/050/00757/AM19/	RLA File :03/95/040/00469/AM19/	Lic.No/Date:0310823645 07.09.2018	Deferred

Decision: The Committee considered the case as per agenda and decided to ask from the firm to furnish following information as per the advice of representative of **DHI**:

1. Calculation of all raw materials is to be given linking the same with Dimensional Engineering Drawing.
2. Weight of each Export Product.
3. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported

	and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. 4. List of components, spares, consumables separately. 5. Details of sets & accessories in the list of import. Case is deferred.

35	**Case No.:201/15/80-ALC2/2018**	Party Name: DYNAMATIC TECHNOLOGIES LIMITED	Meet No/Date:19/80-ALC2/2019 15.01.2020	**Status:**
	HQ File :01/80/050/00543/AM19/	RLA File :07/24/040/00155/AM19/	Lic.No/Date:0710113852 17.09.2018	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by **MSME** was sent to the firm on 18.11.2019 followed by a reminder on 07.01.2020. However, no reply has been received yet. Hence, the Committee decided to wait for reply of the firm. Case is deferred.			

36	**Case No.:57/11/80-ALC2/2018**	Party Name: GL&V INDIA PRIVATE LIMITED	Meet No/Date:19/80-ALC2/2019 15.01.2020	**Status:**
	HQ File :01/80/050/00248/AM19/	RLA File :31/83/040/00096/AM19/	Lic.No/Date:3110067179 26.09.2018	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the firm's reply has been sent to **MSME** on 15.01.2020 for examination of the case. Therefore, the Committee decided to wait for the comments. Case is deferred.			

37	**Case No.:82/11/80-ALC2/2018**	Party Name: ANSTECH	Meet No/Date:19/80-ALC2/2019 15.01.2020	**Status:**
	HQ File :01/80/050/00273/AM19/	RLA File :34/24/040/00218/AM19/	Lic.No/Date:3410044543 04.10.2018	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from RA, Vadodara & the firm and in this regard a letter was sent to RA, Vadodara and the firm on 08.07.2019 followed by reminders on 25.09.2019, 18.10.2019 & 08.01.2020. However, no information has been received so far. Hence, the Committee decided to wait for the complete set of application. Case is deferred.			

38	**Case No.:247/15/80-ALC2/2018**	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:19/80-ALC2/2019 15.01.2020	**Status:**
	HQ File :01/80/050/00589/AM19/	RLA File :09/24/040/00324/AM19/	Lic.No/Date:0910066802 02.11.2018	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by **DHI** was sent to the firm on 16.10.2019 followed by a reminder on 10.12.2019. However, no reply has been received yet. Therefore, the Committee decided to **remind again the firm** for furnishing the requisite information within 15 days. Case is deferred.			

39	**Case No.:249/15/80-ALC2/2018**	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:19/80-ALC2/2019 15.01.2020	**Status:**
	HQ File :01/80/050/00591/AM19/	RLA File :09/24/040/00329/AM19/	Lic.No/Date:0910066804 02.11.2018	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by **DHI** was sent to the firm on 16.10.2019 followed by a reminder on 10.12.2019. However, no reply has been received yet. Therefore, the Committee decided to **remind again the firm** for furnishing the requisite information within 15 days. Case is deferred.			

40	**Case No.:253/15/80-ALC2/2018**	Party Name: BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:19/80-ALC2/2019 15.01.2020	**Status:**
	HQ File :01/80/050/00595/AM19/	RLA File :09/24/040/00340/AM19/	Lic.No/Date:0910066870 16.11.2018	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the firm's reply was sent to **DHI** on 13.01.2020 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			

41	**Case No.:259/15/80-ALC2/2018**	Party Name: DYNAMATIC TECHNOLOGIES LIMITED	Meet No/Date:19/80-ALC2/2019 & 15.01.2020	**Status:**
	HQ File :01/80/050/00601/AM19/	RLA File :07/24/040/00182/AM19/	Lic.No/Date:0710114156 22.11.2018	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by **MSME** was sent to the firm on 18.11.2019 followed by a reminder on 07.01.2020. However, no reply has been received yet. Hence, the Committee decided to wait for reply of the firm. Case is deferred.			

42	**Case No.:17/1/80-ALC2/2019**	Party Name: MUDHRA FINE BLANC PRIVATE LTD	Meet No/Date:19/80-ALC2/2019 15.01.2020	**Status:**
	HQ File :01/80/050/00765/AM19/	RLA File :04/24/040/00207/AM19/	Lic.No/Date:0410164995 17.12.2018	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to **MSME** for examination of the case on 18.10.2019 followed by a reminder on 07.01.2020. However, no reply has been received yet. Hence, the Committee decided to wait for reply of the firm. Case is deferred.			

43	**Case No.:274/15/80-ALC2/2018**	Party Name: STERLITE TECHNOLOGIES LTD.	Meet No/Date:19/80-ALC2/2019 15.01.2020	**Status:**
	HQ File :01/80/050/00616/AM19/	RLA File :03/95/040/00812/AM19/	Lic.No/Date:0310825720 18.12.2018	Deferred
	Decision: The Committee considered the case as per the agenda and noted that **MeitY** sought again certain information from the firm vide letter dated 05.12.2019. However, no reply has been received yet. Therefore, the Committee decided to **remind the firm** for furnishing the requisite information within 15 days. Case is deferred.			

44	**Case No.:275/15/80-ALC2/2018**	Party Name: STERLITE TECHNOLOGIES LTD.	Meet No/Date:19/80-ALC2/2019 15.01.2020	**Status:**
	HQ File :01/80/050/00617/AM19/	RLA File :03/95/040/00815/AM19/	Lic.No/Date:0310825721 18.12.2018	Approved
	Decision: The Committee considered the case as per the agenda and decided to **ratify** the ad-hoc norms as per written comments of **MeitY** letter No.: 17(11)/2019-IPHW dated 08.01.2020. (Copy enclosed) RA concerned may take further necessary action as per the decision of NC.			

45	**Case No.:279/15/80-ALC2/2018**	Party Name: SUPER CIRCLE AUTO LIMITED	Meet No/Date:19/80-ALC2/2019 15.01.2020	**Status:**
	HQ File :01/80/050/00621/AM19/	RLA File :05/24/040/00506/AM19/	Lic.No/Date:0510409020 20.12.2018	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by **MSME** was sent to the firm on 07.01.2020. However, no reply has been received yet. Hence, the Committee decided to wait for reply of the firm. Case is deferred.			

46	**Case No.:293/15/80-ALC2/2018**	Party Name: STERLITE POWER TRANSMISSION LIMITED	Meet No/Date:19/80-ALC2/2019 & 15.01.2020	**Status:**
	HQ File :01/80/050/00635/AM19/	RLA File :03/95/040/00869/AM19/	Lic.No/Date:0310826313 10.01.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that **MeitY** sought again certain information from the firm vide letter dated 05.12.2019. However, no reply has been received yet. Therefore, the Committee decided to **remind the firm** for furnishing the requisite information within 15 days. Case is deferred.			

47	**Case No.:21/1/80-ALC2/2019**	Party Name: MUDHRA FINE BLANC PRIVATE LTD	Meet No/Date:19/80-ALC2/2019 & 15.01.2020	**Status:**
	HQ File :01/80/050/00769/AM19/	RLA File :04/24/040/00222/AM19/	Lic.No/Date:0410165082 11.01.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the copy of application was sent to **MSME** for examination of the case on 29.05.2019 followed by I.D. reminders on 08.07.2019, 17.10.2019, 11.12.2019 & 07.01.2020. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			

48	**Case No.:298/15/80-ALC2/2018**	Party Name: ULTRA ENGINEERS	Meet No/Date:19/80-ALC2/2019 & 15.01.2020	**Status:**
	HQ File :01/80/050/00640/AM19/	RLA File :31/83/040/00164/AM19/	Lic.No/Date:3110067288 16.01.2019	Deferred
	Decision: The Committee considered the case as per agenda and decided to ask from the firm to furnish following information as per the advice of representative of **DHI**: 1. Write-up/catalogue along with specific use of export item. 2. Calculation of the requirement of raw material correlating the same with the Dimensional Engineering Drawing with relevant dimensions highlighted. Case is deferred.			

49	**Case No.:23/1/80-ALC2/2019**	Party Name: PARKER HANNIFIN INDIA PVT. LTD.	Meet No/Date:19/80-ALC2/2019 15.01.2020	**Status:**
	HQ File :01/80/050/00771/AM19/	RLA File :04/24/040/00223/AM19/	Lic.No/Date:0410165142 28.01.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the firm's reply has been sent to **MSME** on 15.01.2020 for examination of the case. Therefore, the Committee decided to wait for the comments. Case is deferred.			

50	**Case No.:25/1/80-ALC2/2019**	Party Name: MUDHRA FINE BLANC PRIVATE LTD	Meet No/Date:19/80-ALC2/2019 15.01.2020	**Status:**
	HQ File :01/80/050/00773/AM19/	RLA File :04/24/040/00241/AM19/	Lic.No/Date:0410165210 13.02.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to **MSME** for examination of the case on 11.07.2019 followed by I.D. reminders on 17.09.2019 & 07.01.2020. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			

51	**Case No.:26/1/80-ALC2/2019**	Party Name: MUDHRA FINE BLANC PRIVATE LTD	Meet No/Date:19/80-ALC2/2019 15.01.2020	**Status:**
	HQ File :01/80/050/00774/AM19/	RLA File :04/24/040/00242/AM19/	Lic.No/Date:0410165228 19.02.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to **MSME** for examination of the case on 10.07.2019 followed by I.D. reminders on 17.09.2019 & 07.01.2020. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			

52	**Case No.: 42/1/80-ALC2/2019**	Party Name: LARSEN & TOUBRO LIMITED	Meet No/Date:19/80-ALC2/2019 15.01.2020	**Status:**
	HQ File :01/80/050/00790/AM19/	RLA File :03/95/040/01295/AM19/	Lic.No/Date:0310827622 12.03.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a letter is being issued to the firm as decided in Meeting No. 17/80 dated 18.12.2019. Case is deferred.			

53	**Case No.:49/1/80-ALC2/2019**	Party Name: DIAMOND METAL SCREENS (P) LTD	Meet No/Date:19/80-ALC2/2019 15.01.2020	**Status:**
	HQ File :01/80/050/00797/AM19/	RLA File :65/24/040/00007/AM19/	Lic.No/Date:6510000026 14.03.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to **MSME** for examination of the case on 16.05.2019 followed by reminders on 08.07.2019, 17.09.2019 & 07.01.2020. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			

54	**Case No.: 46/1/80-ALC2/2019**	Party Name: ISGEC TITAN METAL FABRICATORS PRIVATE LIMITED	Meet No/Date:19/80-ALC2/2019 15.01.2020	**Status:**
	HQ File :01/80/050/00794/AM19/	RLA File :05/23/040/00557/AM19/	Lic.No/Date:0510409960 15.03.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to **DPIIT** on 14.01.2020 for examination of the case. However, no comments have been received yet. Hence, the Committee decided wait for the comments. Case is deferred.			

55	**Case No.:18/5/80-ALC2/2019**	Party Name: MAINI PRECISION PRODUCTS LIMITED	Meet No/Date:19/80-ALC2/2019 15.01.2020	**Status:**
	HQ File :01/80/050/00056/AM20/	RLA File :07/24/040/00306/AM19/	Lic.No/Date:0710114732 29.03.2019	Deferred
	Decision: The Committee considered the case as per agenda and decided to ask from the firm to furnish following information as per the advice of representative of **DHI**: 1. Calculation with the Dimensional Engineering Drawing with relevant dimensions highlighted. 2. Wastage for each machining activity. Case is deferred.			

56	**Case No.:5/2/80-ALC2/2019**	Party Name: VIPRA CLOSURES PRIVATE LIMITED	Meet No/Date:19/80-ALC2/2019 & 15.01.2020	**Status:**
	HQ File :01/80/050/00005/AM20/	RLA File :03/95/040/01384/AM19/	Lic.No/Date:0310828134 03.04.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by **MSME** was sent to the firm on 07.01.2020. However, no reply has been received yet. Hence, the Committee decided to wait for reply of the firm. Case is deferred.			

57	**Case No.:14/5/80-ALC2/2019**	Party Name: UNI VTL PRECISION PVT. LTD.	Meet No/Date:19/80-ALC2/2019 15.01.2020	**Status:**
	HQ File :01/80/050/00052/AM20/	RLA File :65/24/040/00006/AM19/	Lic.No/Date:6510000027 05.04.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by **Consultant (Tech-3)** was sent to the firm on 07.01.2020. However, no reply has been received yet. Hence, the Committee decided to wait for reply of the firm. Case is deferred.			

58	**Case No.:3/3/80-ALC2/2019**	Party Name: MUDHRA FINE BLANC PRIVATE LTD	Meet No/Date:19/80-ALC2/2019 15.01.2020	**Status:**
	HQ File :01/80/050/00009/AM20/	RLA File :04/24/040/00294/AM19/	Lic.No/Date:0410165451 11.04.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the firm's reply was sent to **DHI** on 12.12.2019 for examination of the case. However, no comments have been received yet. Therefore, the Committee decided to **remind DHI** for expediting the comments. Case is deferred.			

59	**Case No.:4/3/80-ALC2/2019**	Party Name: VEELINE MEDIA LIMITED	Meet No/Date:19/80-ALC2/2019 15.01.2020	**Status:**
	HQ File :01/80/050/00010/AM20/	RLA File :02/24/040/00003/AM20/	Lic.No/Date:0210209114 16.04.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by **MSME** was sent to the firm on 07.01.2020. However, no reply has been received yet. Hence, the Committee decided to wait for reply of the firm. Case is deferred.			

60	**Case No.:5/3/80-ALC2/2019**	Party Name: SMC CORPORATION (INDIA) PRIVATE LIMITED	Meet No/Date:19/80-ALC2/2019 15.01.2020	**Status:**
	HQ File :01/80/050/00011/AM20/	RLA File :05/24/040/00020/AM20/	Lic.No/Date:0510410292 18.04.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the firm's reply was sent to **Consultant (Tech-3)** for examination of the case. However, the matter was discussed in the meeting and the Committee decided to call the firm for **personal hearing** to explain the case before Norms Committee along with **sample of export product and blank** in the forthcoming NC meeting. Case is deferred.			

61	**Case No.:6/3/80-ALC2/2019**	Party Name: TINITA ENGINEERING PVT.LTD.	Meet No/Date:19/80-ALC2/2019 15.01.2020	**Status:**
	HQ File :01/80/050/00012/AM20/	RLA File :03/95/040/00030/AM20/	Lic.No/Date:0310828410 18.04.2019	**Rejected**
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by **DPIIT** was sent to the firm on 08.07.2019 followed by reminders on 17.10.2019 & 10.12.2019. However, no reply has been received yet. Therefore, the Committee decided to **reject** the case under intimation to **RA, Mumbai**. Case is deferred.			

62	**Case No.:8/3/80-ALC2/2019**	Party Name: L & T-MHPS TURBINE GENERATORS PRIVATE LIMITED	Meet No/Date:19/80-ALC2/2019 15.01.2020	**Status:**
	HQ File :01/80/050/00014/AM20/	RLA File :03/95/040/01354/AM19/	Lic.No/Date:0310828481 23.04.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by **DHI** was sent to the firm on 06.08.2019. However, the firm vide letter dated 14.09.2019 informed that the Project Engineering & Detail Design is in progress and is expected to be complete by January 2020 and sought more time to respond. Therefore, the Committee decided to wait for the firm's reply. Case is deferred.			

63	**Case No.:9/3/80-ALC2/2019**	Party Name: RAYCHEM RPG PVT LTD.	Meet No/Date:19/80-ALC2/2019 & 15.01.2020	**Status:**
	HQ File :01/80/050/00015/AM20/	RLA File :03/95/040/01371/AM19/	Lic.No/Date:0310828517 23.04.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the firm's reply was sent to **DPIIT** on 16.12.2019 for examination of the case. However, no comments have been received yet. Therefore, the Committee decided to **remind DPIIT** for expediting the comments. Case is deferred.			

64	**Case No.:8/5/80-ALC2/2019**	Party Name: GODREJ & BOYCE MFG. CO. LTD.,	Meet No/Date:19/80-ALC2/2019 & 15.01.2020	**Status:**
	HQ File :01/80/050/00046/AM20/	RLA File :03/94/040/00093/AM20/	Lic.No/Date:0310828981 13.05.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the firm's reply was sent to **DPIIT** on 12.12.2019 for examination of the case. However, no comments have been received yet. Therefore, the Committee decided to **remind DPIIT** for expediting the comments. Case is deferred.			

65	**Case No.:10/5/80-ALC2/2019**	Party Name: I-TECH PLAST INDIA PVT.LTD.(EOU)	Meet No/Date:19/80-ALC2/2019 15.01.2020	**Status:**
	HQ File :01/80/050/00048/AM20/	RLA File :03/94/040/00088/AM20/	Lic.No/Date:0310828994 14.05.2019	Rejected
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by **Consultant (Tech-1)** was sent to the firm on 17.09.2019 followed by reminders on 11.11.2019 & 10.12.2019. However, no reply has been received yet. Therefore, the Committee decided to **reject** the case under intimation to **RA, Mumbai**. Case is deferred.			

66	**Case No.:5/5/80-ALC2/2019**	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:19/80-ALC2/2019 15.01.2020	**Status:**
	HQ File :01/80/050/00043/AM20/	RLA File :09/24/040/00061/AM20/	Lic.No/Date:0910067528 15.05.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by **DHI** was sent to the firm on 16.10.2019 followed by a reminder on 10.12.2019. However, no reply has been received yet. Therefore, the Committee decided to **remind again the firm** for furnishing the requisite information within 15 days. Case is deferred.			

67	**Case No.:6/5/80-ALC2/2019**	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:19/80-ALC2/2019 15.01.2020	**Status:**
	HQ File :01/80/050/00044/AM20/	RLA File :09/24/040/00059/AM20/	Lic.No/Date:0910067529 15.05.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by **DHI** was sent to the firm on 16.10.2019 followed by a reminder on 10.12.2019. However, no reply has been received yet. Therefore, the Committee decided to **remind again the firm** for furnishing the requisite information within 15 days. Case is deferred.			

68	**Case No.:7/5/80-ALC2/2019**	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:19/80-ALC2/2019 15.01.2020	**Status:**
	HQ File :01/80/050/00045/AM20/	RLA File :09/24/040/00060/AM20/	Lic.No/Date:0910067530 15.05.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by **DHI** was sent to the firm on 16.10.2019 followed by a reminder on 10.12.2019. However, no reply has been received yet. Therefore, the Committee decided to **remind again the firm** for furnishing the requisite information within 15 days. Case is deferred.			

69	**Case No.:1/5/80-ALC2/2019**	Party Name: PAHARPUR COOLING TOWERS LIMITED	Meet No/Date:19/80-ALC2/2019 & 15.01.2020	**Status:**
	HQ File :01/80/050/00039/AM20/	RLA File :02/24/040/00012/AM20/	Lic.No/Date:0210209171 16.05.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to **DPIIT** for examination of the case on 18.10.2019 followed by a reminder on 11.12.2019 along with the complete set of application. However, no comments have been received yet. Therefore, the Committee decided to **remind DPIIT** for expediting the comments. Case is deferred.			

70	**Case No.:2/7/80-ALC2/2019**	Party Name: OSWAL PUMPS LIMITED	Meet No/Date:19/80-ALC2/2019 & 15.01.2020	**Status:**
	HQ File :01/80/050/00099/AM20/	RLA File :33/24/040/00012/AM20/	Lic.No/Date:3310030557 25.06.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to **DPIIT** for examination of the case on 14.01.2020. However, no comments have been received yet. Hence, the Committee decided wait for the comments. Case is deferred.			

71	**Case No.:3/7/80-ALC2/2019**	Party Name: OAM SAAI INTERNATIONAL INC.	Meet No/Date:19/80-ALC2/2019 & 15.01.2020	**Status:**
	HQ File :01/80/050/00100/AM20/	RLA File :05/24/040/00181/AM20/	Lic.No/Date:0510411061 26.06.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by **MSME** was sent to the firm on 07.01.2020. However, no reply has been received yet. Hence, the Committee decided to wait for reply of the firm. Case is deferred.			

72	**Case No.:4/7/80-ALC2/2019**	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:19/80-ALC2/2019 15.01.2020	**Status:**
	HQ File :01/80/050/00101/AM20/	RLA File :09/24/040/00138/AM20/	Lic.No/Date:0910067697 26.06.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by **DHI** was sent to the firm on 16.10.2019 followed by a reminder on 10.12.2019. However, no reply has been received yet. Therefore, the Committee decided to send **final reminder** to the firm to furnish the requisite information within 15 days. Case is deferred.			

73	**Case No.:5/7/80-ALC2/2019**	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:19/80-ALC2/2019 15.01.2020	**Status:**
	HQ File :01/80/050/00102/AM20/	RLA File :09/24/040/00142/AM20/	Lic.No/Date:0910067698 26.06.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by **DHI** was sent to the firm on 16.10.2019 followed by a reminder on 10.12.2019. However, no reply has been received yet. Therefore, the Committee decided to send **final reminder** to the firm to furnish the requisite information within 15 days. Case is deferred.			

74	**Case No.:6/7/80-ALC2/2019**	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:19/80-ALC2/2019 & 15.01.2020	**Status:**
	HQ File :01/80/050/00103/AM20/	RLA File :09/24/040/00140/AM20/	Lic.No/Date:0910067699 26.06.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by **DHI** was sent to the firm on 16.10.2019 followed by a reminder on 10.12.2019. However, no reply has been received yet. Therefore, the Committee decided to send **final reminder** to the firm to furnish the requisite information within 15 days. Case is deferred.			

75	**Case No.:7/7/80-ALC2/2019**	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:19/80-ALC2/2019 15.01.2020	**Status:**
	HQ File :01/80/050/00104/AM20/	RLA File :09/24/040/00139/AM20/	Lic.No/Date:0910067700 26.06.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by **DHI** was sent to the firm on 16.10.2019 followed by a reminder on 10.12.2019. However, no reply has been received yet. Therefore, the Committee decided to send **final reminder** to the firm to furnish the requisite information within 15 days. Case is deferred.			

76	**Case No.:8/7/80-ALC2/2019**	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:19/80-ALC2/2019 15.01.2020	**Status:**
	HQ File :01/80/050/00105/AM20/	RLA File :09/24/040/00137/AM20/	Lic.No/Date:0910067701 26.06.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by **DHI** was sent to the firm on 16.10.2019 followed by a reminder on 10.12.2019. However, no reply has been received yet. Therefore, the Committee decided to send **final reminder** to the firm to furnish the requisite information within 15 days. Case is deferred.			

77	**Case No.:9/7/80-ALC2/2019**	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:19/80-ALC2/2019 15.01.2020	**Status:**
	HQ File :01/80/050/00106/AM20/	RLA File :09/24/040/00141/AM20/	Lic.No/Date:0910067702 26.06.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by **DHI** was sent to the firm on 16.10.2019 followed by a reminder on 10.12.2019. However, no reply has been received yet. Therefore, the Committee decided to send **final reminder** to the firm to furnish the requisite information within 15 days. Case is deferred.			

78	**Case No.:10/7/80-ALC2/2019**	Party Name: P. M. ELECTRO AUTO PVT. LTD.	Meet No/Date:19/80-ALC2/2019 & 15.01.2020	**Status:**
	HQ File :01/80/050/00107/AM20/	RLA File :31/83/040/00048/AM20/	Lic.No/Date:3110067458 28.06.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the firm & RA, Pune and in this regard a letter was sent to the firm & RA, Pune on 08.08.2019 followed by reminders on 11.11.2019 & 08.01.2020. However, no information has been received so far. Hence, the Committee decided to wait for complete set of application for examination of the case. Case is deferred.			

79	**Case No.:11/7/80-ALC2/2019**	Party Name: POLYCAB INDIA LIMITED	Meet No/Date:19/80-ALC2/2019 & 15.01.2020	**Status:**
	HQ File :01/80/050/00108/AM20/	RLA File :03/95/040/00295/AM20/	Lic.No/Date:0310830021 01.07.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that MeitY sought certain information from the firm vide letter dated 16.12.2019. However, no reply has been received yet. Therefore, the Committee decided to **remind the firm** for furnishing the requisite information within 15 days. Case is deferred.			

80	**Case No.:12/7/80-ALC2/2019**	Party Name: AUTOCOMP CORPORATION PANSE PRIVATE LIMITED	Meet No/Date:19/80-ALC2/2019 15.01.2020	**Status:**
	HQ File :01/80/050/00109/AM20/	RLA File :31/83/040/00050/AM20/	Lic.No/Date:3110067460 01.07.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to **DHI** for examination of the case on 22.10.2019 followed by a reminder on 14.01.2020. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			

81	**Case No.:13/7/80-ALC2/2019**	Party Name: BANGALORE BIOTECH LABS PVT LTD.	Meet No/Date:19/80-ALC2/2019 & 15.01.2020	**Status:**
	HQ File :01/80/050/00110/AM20/	RLA File :07/24/040/00082/AM20/	Lic.No/Date:0710115122 03.07.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to **MSME** for examination of the case on 12.07.2019 followed by a reminder on 17.09.2019. However, no comments have been received yet. Therefore, the Committee decided to **remind MSME** for expediting the comments. Case is deferred.			

	Case No.:15/7/80-ALC2/2019	Party Name: DOOWON CLIMATE CONTROL INDIA PRIVATE LIMITED	Meet No/Date:19/80-ALC2/2019 15.01.2020	**Status:**
	HQ File :01/80/050/00112/AM20/	RLA File :66/24/040/00003/AM20/	Lic.No/Date:6610000035 03.07.2019	Deferred
82	**Decision:** The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the firm & **RA, Vijayawada** and in this regard a letter was sent to the firm & **RA, Vijayawada** on 18.10.2019 followed by a reminder on 08.01.2020. However, no information has been received so far. Hence, the Committee decided to wait for the complete set of application for examination of the case. Case is deferred.			

	Case No.:43/11/80-ALC2/2019	Party Name: ERBATECH MACHINERY PRIVATE LIMITED	Meet No/Date:19/80-ALC2/2019 & 15.01.2020	**Status:**
	HQ File :01/80/050/00169/AM20/	RLA File :32/21/040/00061/AM20/	Lic.No/Date:3210079031 19.07.2019	Deferred
83	**Decision:** The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by **Consultant (Tech-3)** was sent to the firm on 13.12.2019. However, no reply has been received yet. Therefore, the Committee decided to **remind the firm** for furnishing the requisite information within 15 days. Case is deferred.			

	Case No.:1/9/80-ALC2/2019	Party Name: TOLIA INDUSTRIES	Meet No/Date:19/80-ALC2/2019 & 15.01.2020	**Status:**
	HQ File :01/80/050/00126/AM20/	RLA File :03/95/040/00218/AM20/	Lic.No/Date:0310830453 22.07.2019	Deferred
84	**Decision:** The Committee considered the case as per the agenda and noted that a copy of application was sent to **MSME** for examination of the case on 01.10.2019 followed by an I.D. reminder on 10.12.2019. However, no comments have been received yet. Therefore, the Committee decided to **remind MSME** for expediting the comments. Case is deferred.			

	Case No.:3/9/80-ALC2/2019	Party Name: DYNA FORCE HYDRAULICS PRIVATE LIMITED	Meet No/Date:19/80-ALC2/2019 & 15.01.2020	**Status:**
	HQ File :01/80/050/00128/AM20/	RLA File :31/83/040/00067/AM20/	Lic.No/Date:3110067484 25.07.2019	Deferred
85	**Decision:** The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the firm & **RA, Pune** and in this regard a letter was sent to **RA, Pune** on 18.10.2019 followed by a reminder on 08.01.2020. However, no information has been received so far. Hence, the Committee decided to wait for the complete set of application for examination of the case. Case is deferred.			

86	**Case No.:4/9/80-ALC2/2019**	Party Name: RATNAMANI METALS AND TUBES LTD	Meet No/Date:19/80-ALC2/2019 & 15.01.2020	**Status:**
	HQ File :01/80/050/00129/AM20/	RLA File :08/24/040/00135/AM20/	Lic.No/Date:0810145826 25.07.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by **Consultant (Tech-3)** was sent to the firm on 20.11.2019 followed by a reminder on 07.01.2020. However, no reply has been received yet. Hence, the Committee decided to wait for the firm's reply. Case is deferred.			

87	**Case No.:5/9/80-ALC2/2019**	Party Name: ROTHE ERDE INDIA PRIVATE LIMITED	Meet No/Date:19/80-ALC2/2019 & 15.01.2020	**Status:**
	HQ File :01/80/050/00130/AM20/	RLA File :31/83/040/00066/AM20/	Lic.No/Date:3110067486 26.07.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a copy of application has been referred to **DPIIT** on 15.01.2020 for examination of the case. Therefore, the Committee decided to wait for the comments. Case is deferred.			

88	**Case No.:42/11/80-ALC2/2019**	Party Name: PREMIER INDUSTRIAL CORPORATION LIMITED	Meet No/Date:19/80-ALC2/2019 15.01.2020	**Status:**
	HQ File :01/80/050/00168/AM20/	RLA File :03/95/040/00377/AM20/	Lic.No/Date:0310830608 26.07.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from **RA, Mumbai & the firm** and in this regard an email was sent on 14.01.2020. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application for examination of the case. Case is deferred.			

89	**Case No.:12/9/80-ALC2/2019**	Party Name: VICTORA AUTO PVT. LTD.	Meet No/Date:19/80-ALC2/2019 15.01.2020	**Status:**
	HQ File :01/80/050/00137/AM20/	RLA File :05/24/040/00251/AM20/	Lic.No/Date:0510411435 02.08.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the firm & RA, New Delhi and in this regard a letter was sent to RA, New Delhi on 18.10.2019 followed by a reminder on 13.01.2019. However, no information has been received so far. Hence, the Committee decided to wait for the complete set of application for examination of the case. Case is deferred.			

90	**Case No.:41/11/80-ALC2/2019**	Party Name: PHOENIX FOILS PVT. LTD.	Meet No/Date:19/80-ALC2/2019 15.01.2020	**Status:**
	HQ File :01/80/050/00167/AM20/	RLA File :03/95/040/00459/AM20/	Lic.No/Date:0310830770 02.08.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from **RA, Mumbai & the firm** and in this regard an email has been sent on 15.01.2020. Therefore, the Committee decided to wait for the complete set of application for examination of the case. Case is deferred.			

91	**Case No.:13/9/80-ALC2/2019**	Party Name: SSP PVT.LTD.	Meet No/Date:19/80-ALC2/2019 15.01.2020	**Status:**
	HQ File :01/80/050/00138/AM20/	RLA File :05/24/040/00259/AM20/	Lic.No/Date:0510411438 05.08.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by DPIIT was sent to the firm on 20.11.2019 followed by a reminder on 08.01.2020. However, no reply has been received yet. Hence, the Committee decided to wait for the firm's reply. Case is deferred.			

92	**Case No.:45/11/80-ALC2/2004**	Party Name: L&T- MHPS TURBINE GENERATORS PRIVATE LIMITED	Meet No/Date:19/80-ALC2/2019 15.01.2020	**Status:**
	HQ File :01/80/050/00171/AM20/	RLA File :03/95/040/00574/AM20/	Lic.No/Date:0310831568 16.09.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to **DHI** on 19.12.2019 for examination of the case. However, no comments been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			

93	**Case No.:46/11/80-ALC2/2004**	Party Name: L&T-MHPS BOILERS PVT LTD	Meet No/Date:19/80-ALC2/2019 15.01.2020	**Status:**
	HQ File :01/80/050/00172/AM20/	RLA File :03/95/040/00588/AM20/	Lic.No/Date:0310831569 16.09.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to **DHI** on 19.12.2019 for examination of the case. However, no comments been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			

94	**Case No.:1/13/80-ALC2/2019**	Party Name: RONCH POLYMERS PVT LTD	Meet No/Date:19/80-ALC2/2019 & 15.01.2020	**Status:**
	HQ File :01/80/050/00186/AM20/	RLA File :03/95/040/00654/AM20/	Lic.No/Date:0310832012 04.10.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the firm & **RA, Mumbai** and in this regard a letter was sent to the firm & **RA, Mumbai** on 17.12.2019. However, no information has been received so far. Therefore, the Committee decided to **remind RA, Mumbai** & the applicant for submitting the complete set of application. Case is deferred.			

95	**Case No.:2/13/80-ALC2/2019**	Party Name: FERRUM EXTREME ENGINEERING PRIVATE LIMITED	Meet No/Date:19/80-ALC2/2019 15.01.2020	**Status:**
	HQ File :01/80/050/00187/AM20/	RLA File :05/23/040/00265/AM20/	Lic.No/Date:0510412040 07.10.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the firm & **RA, New Delhi** and in this regard a letter was sent to the firm & **RA, New Delhi** on 17.12.2019. However, no information has been received so far. Therefore, the Committee decided to **remind RA, New Delhi** & the applicant for submitting the complete set of application. Case is deferred.			

96	**Case No.:3/13/80-ALC2/2019**	Party Name: AVLIGHT AUTOMOTIVES PVT. LTD.	Meet No/Date:19/80-ALC2/2019 & 15.01.2020	**Status:**
	HQ File :01/80/050/00188/AM20/	RLA File :05/23/040/00266/AM20/	Lic.No/Date:0510412058 09.10.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the firm & **RA, New Delhi** and in this regard a letter was sent to the firm & **RA, New Delhi** on 17.12.2019. However, no information has been received so far. Therefore, the Committee decided to **remind RA, New Delhi** & the applicant for submitting the complete set of application. Case is deferred.			

97	**Case No.:4/13/80-ALC2/2019**	Party Name: L&T- MHPS TURBINE GENERATORS PRIVATE LIMITED	Meet No/Date:19/80-ALC2/2019 15.01.2020	**Status:**
	HQ File :01/80/050/00189/AM20/	RLA File :03/95/040/00681/AM20/	Lic.No/Date:0310832116 10.10.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to **DHI** for examination of the case on 19.11.2019 followed by a reminder on 07.01.2020. However, no comments been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			

98	**Case No.:5/13/80-ALC2/2019**	Party Name: L&T- MHPS TURBINE GENERATORS PRIVATE LIMITED	Meet No/Date:19/80-ALC2/2019 15.01.2020	**Status:**
	HQ File :01/80/050/00190/AM20/	RLA File :03/95/040/00655/AM20/	Lic.No/Date:0310832159 11.10.2019	Deferred

Decision: The Committee considered the case as per agenda and decided to ask from the firm to furnish following information as per the advice of representative of **DHI**:

1. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished.
2. Weight of each Export Product.
3. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.
4. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.
5. Sheet layout diagram of the material indicating the wastage during blanking.
6. List of components, spares, consumables separately.
7. Raw material weight & finished weight of casting & forging proposed for import.
8. It is observed that both blading material, blade forging & finished blades are being imported. To provide details of import item number of all the above items with their specific use & their placement in the turbine.
9. List of spares if any.
10. AA number of the similar export product & copy of NC decision.

Case is deferred.

99	**Case No.:6/13/80-ALC2/2019**	Party Name: GODREJ & BOYCE MFG. CO. LTD.,	Meet No/Date:19/80-ALC2/2019 15.01.2020	**Status:**
	HQ File :01/80/050/00191/AM20/	RLA File :03/94/040/00505/AM20/	Lic.No/Date:0310832178 11.10.2019	Deferred

Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to **DPIIT** on 18.12.2019 for examination of the case. However, no comments been received yet. Hence, the Committee decided to **remind** DPIIT for expediting the case.

Case is deferred.

100	**Case No.:7/13/80-ALC2/2019**	Party Name: ISGEC HITACHI ZOSEN LIMITED	Meet No/Date:19/80-ALC2/2019 15.01.2020	**Status:**
	HQ File :01/80/050/00192/AM20/	RLA File :05/23/040/00269/AM20/	Lic.No/Date:0510412096 11.10.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the firm & **RA, New Delhi** and in this regard a letter was sent to the firm & **RA, New Delhi** on 17.12.2019. However, no information has been received so far. Therefore, the Committee decided to **remind RA, New Delhi** & the applicant for submitting the complete set of application. Case is deferred.			

101	**Case No.:8/13/80-ALC2/2019**	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:19/80-ALC2/2019 15.01.2020	**Status:**
	HQ File :01/80/050/00193/AM20/	RLA File :09/24/040/00347/AM20/	Lic.No/Date:0910068080 14.10.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the firm & **RA, Hyderabad** and in this regard a letter was sent to the firm & **RA, Hyderabad** on 17.12.2019. However, no information has been received so far. Therefore, the Committee decided to **remind RA, Hyderabad** & the applicant for submitting the complete set of application. Case is deferred.			

102	**Case No.:9/13/80-ALC2/2019**	Party Name: GENESIS PACKAGING PVT. LTD.	Meet No/Date:19/80-ALC2/2019 15.01.2020	**Status:**
	HQ File :01/80/050/00194/AM20/	RLA File :07/24/040/00152/AM20/	Lic.No/Date:0710115559 14.10.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to **MSME** on 01.11.2019 for examination of the case. However, no comments have been received yet. Therefore, the Committee decided to **remind MSME** for expediting the comments. Case is deferred.			

103	**Case No.:10/13/80-ALC2/2019**	Party Name: GOLD MOHUR PROFILES LIMITED	Meet No/Date:19/80-ALC2/2019 15.01.2020	**Status:**
	HQ File :01/80/050/00195/AM20/	RLA File :05/23/040/00279/AM20/	Lic.No/Date:0510412119 15.10.2019	Deferred
	Decision: The Committee considered the case as per agenda and decided to ask from the firm to furnish following information as per the advice of **Consultant (Tech-1):** 1. Net weight of export item.			

	2. Net content of rubber compound in export. 3. Percentage composition of Rubber Compound indicating different inputs used for 100 Kg of Rubber Compound. 4. Details of indigenous input with their quantity. 5. Manufacturing process in details. 6. Percentage wastage involved in the process. Case is deferred.

104	**Case No.:11/13/80-ALC2/2019**	Party Name: GLOVIS INDIA (P) LTD.	Meet No/Date:19/80-ALC2/2019 15.01.2020	**Status:**
	HQ File :01/80/050/00196/AM20/	RLA File :04/24/040/00111/AM20/	Lic.No/Date:0410166162 15.10.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to **MSME** for examination of the case on 14.11.2019 followed by an ID reminder on 07.01.2020. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			

105	**Case No.:1/15/80-ALC2/2019**	Party Name: SHAKTI PUMPS INDIA LIMITED	Meet No/Date:19/80-ALC2/2019 15.01.2020	**Status:**
	HQ File :01/80/050/00209/AM20/	RLA File :56/24/040/00019/AM20/	Lic.No/Date:5610005713 31.10.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to **DPIIT** on 11.12.2019 for examination of the case. However, no comments have been received yet. Therefore, the Committee decided to **remind DPIIT** for expediting the comments. Case is deferred.			

106	**Case No.:2/15/80-ALC2/2019**	Party Name: ULTRA ENGINEERS	Meet No/Date:19/80-ALC2/2019 15.01.2020	**Status:**
	HQ File :01/80/050/00210/AM20/	RLA File :31/83/040/00099/AM20/	Lic.No/Date:3110067586 05.11.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from **RA, Pune & the firm** and in this regard an email has been sent on 15.01.2020. Therefore, the Committee decided to wait for the complete set of application for examination of the case. Case is deferred.			

107	**Case No.:1/17/80-ALC2/2019**	Party Name: VICTORA AUTO PVT. LTD	Meet No/Date:19/80-ALC2/2019 15.01.2020	**Status:**
	HQ File :01/80/050/00233/AM20/	RLA File :05/24/040/00513/AM20/	Lic.No/Date:0510412724 29.11.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from **RA, New Delhi & the firm** and in this regard an email has been sent on 15.01.2020. Therefore, the Committee decided to wait for the complete set of application for examination of the case. Case is deferred.			

108	**Case No.:2/17/80-ALC2/2019**	Party Name: SULZER PUMPS INDIA LIMITED	Meet No/Date:19/80-ALC2/2019 15.01.2020	**Status:**
	HQ File :01/80/050/00234/AM20/	RLA File :03/95/040/00827/AM20/	Lic.No/Date:0310833126 02.12.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from **RA, Mumbai & the firm** and in this regard an email has been sent on 15.01.2020. Therefore, the Committee decided to wait for the complete set of application for examination of the case. Case is deferred.			

109	**Case No.:3/17/80-ALC2/2019**	Party Name: SULZER PUMPS INDIA LIMITED	Meet No/Date:19/80-ALC2/2019 & 15.01.2020	**Status:**
	HQ File :01/80/050/00235/AM20/	RLA File :03/95/040/00828/AM20/	Lic.No/Date:0310833143 02.12.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from **RA, Mumbai & the firm** and in this regard an email has been sent on 15.01.2020. Therefore, the Committee decided to wait for the complete set of application for examination of the case. Case is deferred.			

110	**Case No.:4/17/80-ALC2/2019**	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:19/80-ALC2/2019 15.01.2020	**Status:**
	HQ File :01/80/050/00236/AM20/	RLA File :09/24/040/00438/AM20/	Lic.No/Date:0910068243 02.12.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by **DHI** was sent to the firm on 10.12.2019. However, no reply has been received yet. Therefore, the Committee decided to **remind the firm** for furnishing the requisite information within 15 days. Case is deferred.			

111	**Case No.:5/17/80-ALC2/2019**	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:19/80-ALC2/2019 15.01.2020	**Status:**
	HQ File :01/80/050/00237/AM20/	RLA File :09/24/040/00439/AM20/	Lic.No/Date:0910068244 02.12.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from **RA, Hyderabad** & the firm. Therefore, the Committee decided to request from **RA, Hyderabad** and the firm to furnish the hard copy of application for examination of the case. Case is deferred.			

112	**Case No.:6/17/80-ALC2/2019**	Party Name: TRILLIUM FLOW TECHNOLOGIES INDIA PRIVATE LIMITED	Meet No/Date:19/80-ALC2/2019 15.01.2020	**Status:**
	HQ File :01/80/050/00238/AM20/	RLA File :03/95/040/00852/AM20/	Lic.No/Date:0310833148 02.12.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from **RA, Mumbai & the firm** and in this regard an email has been sent on 15.01.2020. Therefore, the Committee decided to wait for the complete set of application for examination of the case. Case is deferred.			

113	**Case No.:9/17/80-ALC2/2019**	Party Name: HANNING MOTORS INDIA P LTD	Meet No/Date:19/80-ALC2/2019 & 15.01.2020	**Status:**
	HQ File :01/80/050/00241/AM20/	RLA File :34/24/040/00270/AM20/	Lic.No/Date:3410045677 03.12.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from **RA, Vadodara & the firm** and in this regard an email has been sent on 15.01.2020. Therefore, the Committee decided to wait for the complete set of application for examination of the case. Case is deferred.			

114	**Case No.:10/17/80-ALC2/2019**	Party Name: HANNING MOTORS INDIA P LTD	Meet No/Date:19/80-ALC2/2019 & 15.01.2020	**Status:**
	HQ File :01/80/050/00242/AM20/	RLA File :34/24/040/00271/AM20/	Lic.No/Date:3410045679 03.12.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from **RA, Vadodara & the firm** and in this regard an email has been sent on 15.01.2020. Therefore, the Committee decided to wait for the complete set of application for examination of the case. Case is deferred.			

115	**Case No.:11/17/80-ALC2/2019**	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:19/80-ALC2/2019 15.01.2020	**Status:**
	HQ File :01/80/050/00243/AM20/	RLA File :09/24/040/00437/AM20/	Lic.No/Date:0910068247 04.12.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from **RA, Hyderabad** & the firm. Therefore, the Committee decided to request from **RA, Hyderabad** and the firm to furnish the hard copy of application for examination of the case. Case is deferred.			

116	**Case No.:12/17/80-ALC2/2019**	Party Name: DOOWON CLIMATE CONTROL INDIA PRIVATE LIMITED	Meet No/Date:19/80-ALC2/2019 15.01.2020	**Status:**
	HQ File :01/80/050/00244/AM20/	RLA File :26/24/040/00012/AM20/	Lic.No/Date:2610012887 04.12.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from **RA, Visakhapatnam & the firm** and in this regard an email has been sent on 15.01.2020. Therefore, the Committee decided to wait for the complete set of application for examination of the case. Case is deferred.			

117	**Case No.:13/17/80-ALC2/2019**	Party Name: KABY PRECISION MACHINING PRIVATE LIMITED	Meet No/Date:19/80-ALC2/2019 15.01.2020	**Status:**
	HQ File :01/80/050/00245/AM20/	RLA File :09/24/040/00447/AM20/	Lic.No/Date:0910068268 06.12.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a copy of application has been referred to **DHI** on 15.01.2020 for examination of the case. Therefore, the Committee decided to wait for the comments. Case is deferred.			

118	**Case No.:1/19/80-ALC2/2019**	Party Name: BAUMER TECHNOLOGIES INDIA PRIVATE LIMITED	Meet No/Date:19/80-ALC2/2019 15.01.2020	**Status:**
	HQ File :01/80/050/00266/AM20/	RLA File :52/24/040/00051/AM20/	Lic.No/Date:5210043275 23.12.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from **RA, Surat** & the firm. Therefore, the Committee decided to request from **RA, Surat** and the firm to furnish the hard copy of application for examination of the case. Case is deferred.			

119	**Case No.:2/19/80-ALC2/2019**	Party Name: DILIGENT SCM SOLUTIONS PR IVATE LIMITED	Meet No/Date:19/80-ALC2/2019 15.01.2020	**Status:**
	HQ File :01/80/050/00267/AM20/	RLA File :09/24/040/00474/AM20/	Lic.No/Date:0910068302 24.12.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from **RA, Hyderabad** & the firm. Therefore, the Committee decided to request from **RA, Hyderabad** and the firm to furnish the hard copy of application for examination of the case. Case is deferred.			

120	**Case No.:3/19/80-ALC2/2019**	Party Name: DIGI DRIVES PRIVATE LIMITED	Meet No/Date:19/80-ALC2/2019 15.01.2020	**Status:**
	HQ File :01/80/050/00268/AM20/	RLA File :05/23/040/00375/AM20/	Lic.No/Date:0510413072 24.12.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from **RA, New Delhi** & the firm. Therefore, the Committee decided to request from **RA, New Delhi** and the firm to furnish the hard copy of application for examination of the case. Case is deferred.			

121	**Case No.:4/19/80-ALC2/2019**	Party Name: CRYOGAS EQUIPMENT PVT LTD	Meet No/Date:19/80-ALC2/2019 15.01.2020	**Status:**
	HQ File :01/80/050/00269/AM20/	RLA File :34/24/040/00287/AM20/	Lic.No/Date:3410045738 24.12.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from **RA, Vadodara** & the firm. Therefore, the Committee decided to request from **RA, Vadodara** and the firm to furnish the hard copy of application for examination of the case. Case is deferred.			

122	**Case No.:5/19/80-ALC2/2019**	Party Name: SHAKTI PUMPS INDIA LIMITED	Meet No/Date:19/80-ALC2/2019 15.01.2020	**Status:**
	HQ File :01/80/050/00270/AM20/	RLA File :56/24/040/00026/AM20/	Lic.No/Date:5610005767 24.12.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a copy of application has been referred to **DPIIT** on 15.01.2020 for examination of the case. Therefore, the Committee decided to wait for the comments. Case is deferred.			

123	**Case No.:6/19/80-ALC2/2019**	Party Name: SHAKTI PUMPS INDIA LIMITED	Meet No/Date:19/80-ALC2/2019 & 15.01.2020	**Status:**
	HQ File :01/80/050/00271/AM20/	RLA File :56/24/040/00027/AM20/	Lic.No/Date:5610005768 24.12.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a copy of application has been referred to **DPIIT** on 15.01.2020 for examination of the case. Therefore, the Committee decided to wait for the comments. Case is deferred.			

124	**Case No.:7/19/80-ALC2/2019**	Party Name: DAMPER TECHNOLOGY INDIA PVT LTD,	Meet No/Date:19/80-ALC2/2019 15.01.2020	**Status:**
	HQ File :01/80/050/00272/AM20/	RLA File :32/24/040/00099/AM20/	Lic.No/Date:3210079311 27.12.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from **RA, Coimbatore** & the firm. Therefore, the Committee decided to request from **RA, Coimbatore** and the firm to furnish the hard copy of application for examination of the case. Case is deferred.			

125	**Case No.:9/19/80-ALC2/2019**	Party Name: BONATRANS INDIA PRIVATE LIMITED	Meet No/Date:19/80-ALC2/2019 15.01.2020	**Status:**
	HQ File :01/80/050/00274/AM20/	RLA File :03/94/040/00785/AM20/	Lic.No/Date:0310833747 27.12.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from **RA, Mumbai** & the firm. Therefore, the Committee decided to request from **RA, Mumbai** and the firm to furnish the hard copy of application for examination of the case. Case is deferred.			

126	**Case No.:8/19/80-ALC2/2019**	Party Name: TEGA INDUSTRIES LIMITED	Meet No/Date:19/80-ALC2/2019 15.01.2020	**Status:**
	HQ File :01/80/050/00273/AM20/	RLA File :02/24/040/00148/AM20/	Lic.No/Date:0210209647 30.12.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from **RA, Calcutta** & the firm. Therefore, the Committee decided to request from **RA, Calcutta** and the firm to furnish the hard copy of application for examination of the case. Case is deferred.			

127	**Case No.:10/19/80-ALC2/2019**	Party Name: BANGALORE BIOTECH LABS PVT LTD.,	Meet No/Date:19/80-ALC2/2019 15.01.2020	**Status:**
	HQ File :01/80/050/00275/AM20/	RLA File :07/24/040/00223/AM20/	Lic.No/Date:0710115950 30.12.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from **RA, Bangalore** & the firm. Therefore, the Committee decided to request from **RA, Bangalore** and the firm to furnish the hard copy of application for examination of the case. Case is deferred.			

128	**Case No.:11/19/80-ALC2/2019**	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:19/80-ALC2/2019 15.01.2020	**Status:**
	HQ File :01/80/050/00276/AM20/	RLA File :09/24/040/00489/AM20/	Lic.No/Date:0910068312 31.12.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from **RA, Hyderabad** & the firm. Therefore, the Committee decided to request from **RA, Hyderabad** and the firm to furnish the hard copy of application for examination of the case. Case is deferred.			

129	**Case No.:12/19/80-ALC2/2019**	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:19/80-ALC2/2019 15.01.2020	**Status:**
	HQ File :01/80/050/00277/AM20/	RLA File :09/24/040/00490/AM20/	Lic.No/Date:0910068313 31.12.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from **RA, Hyderabad** & the firm. Therefore, the Committee decided to request from **RA, Hyderabad** and the firm to furnish the hard copy of application for examination of the case. Case is deferred.			

130	**Case No.:13/19/80-ALC2/2019**	Party Name: AUTOCOMP CORPORATION PANSE PRIVATE LIMITED	Meet No/Date:19/80-ALC2/2019 15.01.2020	**Status:**
	HQ File :01/80/050/00278/AM20/	RLA File :31/83/040/00128/AM20/	Lic.No/Date:3110067645 31.12.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from **RA, Pune** & the firm. Therefore, the Committee decided to request from **RA, Pune** and the firm to furnish the hard copy of application for examination of the case. Case is deferred.			

131	**Case No.:14/19/80-ALC2/2019**	Party Name: ISGEC HEAVY ENGINEERING LIMITED	Meet No/Date:19/80-ALC2/2019 15.01.2020	**Status:**
	HQ File :01/80/050/00279/AM20/	RLA File :05/23/040/00381/AM20/	Lic.No/Date:0510413163 01.01.2020	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from **RA, New Delhi** & the firm. Therefore, the Committee decided to request from **RA, New Delhi** and the firm to furnish the hard copy of application for examination of the case. Case is deferred.			

132	**Case No.:15/19/80-ALC2/2019**	Party Name: SOGEFI ENGINE SYSTEMS INDIA PRIVATE LIMITED	Meet No/Date:19/80-ALC2/2019 15.01.2020	**Status:**
	HQ File :01/80/050/00280/AM20/	RLA File :07/24/040/00097/AM20/	Lic.No/Date:0710115971 02.01.2020	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from **RA, Bangalore** & the firm. Therefore, the Committee decided to request from **RA, Bangalore** and the firm to furnish the hard copy of application for examination of the case. Case is deferred.			

133	**Case No.:16/19/80-ALC2/2019**	Party Name: MICRON INSTRUMENTS PVT LTD	Meet No/Date:19/80-ALC2/2019 15.01.2020	**Status:**
	HQ File :01/80/050/00281/AM20/	RLA File :05/24/040/00590/AM20/	Lic.No/Date:0510413177 02.01.2020	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from **RA, New Delhi** & the firm. Therefore, the Committee decided to request from **RA, New Delhi** and the firm to furnish the hard copy of application for examination of the case. Case is deferred.			

134	**Case No.: 17/19/80-ALC2/2019**	Party Name: ISGEC HEAVY ENGINEERING LIMITED	Meet No/Date:19/80-ALC2/2019 15.01.2020	**Status:**
	HQ File :01/80/050/00282/AM20/	RLA File :05/23/040/00378/AM20/	Lic.No/Date:0510413181 02.01.2020	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from **RA, New Delhi** & the firm. Therefore, the Committee decided to request from **RA, New Delhi** and the firm to furnish the hard copy of application for examination of the case. Case is deferred.			

Manual Cases

Sl. No. 563

Case No. **36/21/80-ALC2/2016**	**NAVKAR FITTINGS & FORGINGS PVT. LTD.**	**Status:**
M. No.: 19/80-ALC2/2019 dated 15.01.2020		
Lic. No.: 0310808954 Date: 03.11.2016		
HQ. No.: 01/80/050/00496/AM17	**Subject:** Request for fixation of ad-hoc norms	Deferred
RLA No.: 03/95/040/00606/AM17		

Decision: The Committee considered the case as per the agenda noted that the case was rejected in Meeting No. 04/80-ALC2/2017dated 23.05.2017 due to non-submission of reply of deficiency letter raised by DIPP vide UO No.12/13/2017-TSW/81 dated 02/03/2017.

However, the firm had furnished the reply with a request to re-open the case and fix the ad-hoc norms. The Committee noted that the firm's representation was forwarded to **MSME** on 28.11.2018 followed by ID reminders on 17.09.2019 & 10.01.2020 for expediting the comments. However, no comments have been received yet. Hence, the Committee decided to wait for the comments.

Case is deferred.

Sl. No. 564

Case No. **14/15/80-ALC2/2013**	**Automat Irrigation Pvt. Ltd.**	**Status:**
M. No.: 19/80-ALC2/2019 dated 15.01.2020		
Lic. No.: 0510362949 dated 20.08.2013		
HQ. No.: 01/80/050/00270/AM14	**Subject:** Request for fixation of ad-hoc norms	Deferred
RLA No.: 05/23/040/00199/AM14		

Decision: The Committee considered the case as per the agenda noted that the case was rejected in Meeting No. 22/80 dated 02.02.2016 due to non-submission of reply of deficiency letter dated 30.07.2014 as raised by C & PC.

However, the firm had furnished the reply with a request to re-open the case and fix the ad-hoc norms. The Committee noted that the firm's representation was referred to **MSME** on 28.11.2018 followed by ID reminders on 24.09.2019 & 16.12.2019 for expediting the comments. The case has been also referred to **Consultant (Tech-1)** for examination on 10.01.2020. However, no comments have been received yet. Hence, the Committee decided to wait for the comments.

Case is deferred.

Sl. No. 565

Case No. **50/2/80-ALC2/2016**	**S AND W JEWELLERY PRIVATE LIMITED**	**Status:**
M. No.: 19/80-ALC2/2019 dated 15.01.2020		
Lic. No.: 0710108479 dated 08.07.2015		
HQ. No.: 01/80/050/00053/AM17	**Subject:** Request for re-fixation of ad-hoc norms	Deferred
RLA No.: 05/23/040/00125/AM16		

Decision: The Committee considered the case as per the agenda noted that the case was approved in Meeting No. 05/80 dated 07.06.2016 as per written comments of MSME vide U. O. No.: TSW B 3/26/20TL-13024/82/2016-MMM & A-DCMSME dated 20.05.2016.

However, the firm vide letter dated 26.04.2017 requested for re-fixation of ad-hoc norms. The Committee noted that a deficiency letter seeking information as raised by **MSME,** i.e. **"***The complete statement of exports along with copies of shipping bills"*, was sent to the firm on 30.11.2018 followed by reminders on 18.09.2019 & 10.01.2020. However, no reply has been received yet. Hence, the Committee decided to wait for reply of the firm.

Case is deferred.

Sl. No. 566

Case No. **2/4/80-ALC2/2015**	**Terumo Penpol Ltd.**	**Status:**
M. No.: 19/80-ALC2/2019 dated 15.01.2020		
Lic. No.: 5310008377 dated 28.05.2009		
HQ. No.: 01/80/050/00073/AM16	**Subject:** Request for fixation of ad-hoc norms	Deferred
RLA No.: 53/21/040/00002/AM10		

Decision: The Committee considered the case as per the agenda and noted its decision of Meeting 11/19 date 30.11.2018 in which representative of MSME stated that the norms may be fixed on the basis of DIPP recommendation vide No. 07/9/20l6-TSW dt. 08.12.2017 for License No. 5310019514 dt. 05.10.2017 as ratified in Meeting No. 16/80 dated 14.11.2017. However, the Committee observed that the description of export item in the subject application does not exactly match with that appearing in the recommendation of DIPP and due to this it was requested to MSME to provide comments.

Based on the deliberations & as per advice of MSME, the Committee decided that **Consultant (Tech -1)** to look into the issue. Hence, the case was referred to **Consultant (Tech -1)** on 16.10.2019 for examination & comments**. Consultant (Tech-1)** informed that a similar case of the firm has already been referred to **PLEXCOUNCIL** and Department of C & PC. However, **PLEXCOUNCIL** vide email dated 17.12.2019 has requested for 15 days time to reply the query and no information has been received from Deptt. Of C & PC. Therefore, the Committee decided to remind **PLEXCOUNCIL** and Department of C & PC for the expediting the matter.

Case is deferred.

Sl. No. 567

Case No. **2/10/80-ALC2/2014**	**Larsen & Toubro Ltd.**	**Status:**
M. No.: 19/80-ALC2/2019 dated 15.01.2020		
Lic. No.: 0310781699 dated 15.05.2014		
HQ. No.: 01/80/050/00198/AM15	**Subject:** Request for fixation of ad-hoc norms	Approved
RLA No.: 03/95/040/00038/AM15		

Decision: The Committee considered the case as per the agenda and noted that the case was rejected in M. No. 11/80 dated 30.08.2016 due to non-submission of reply of deficiency letter dated 22.02.2016. The party replied to the deficiency letter and requested for reopening the case.

The Committee reconsidered the case and decided to **ratify** the ad-norms on repeat basis as approved for AA No. 0310781705 dated 15.05.2014 on the recommendation of the representative of **DHI** as under:

ITCHS Code	Export Item	Sl. No.	ITCHS Code	Import Item	Recommended Norms
84042000	Main Condenser (In Section) With Flash Box, Spares And	1	72100000	Clad Plates - Base Material Spec: SA-516M -Clad Material Spec:SB-265 - Thickness Range:40 mm to 50 mm	1.03Kgs/Kg content in the export product
		2	81080000	Welded Titanium Tubes - Spec: SB-338 - Size: 20 mm to 30 mm Outside	1.01Kgs/Kg content in the

	Tools & Tackles			Diameter	export product
		3	83110000	Welding Electrodes	As per SION C1647
		4	83110000	Welding Wire	As per SION C1647
		5	38100000	Welding Flux	As per SION C1647

RA concerned may take further necessary action as per the decision of NC.

Sl. No. 568

Case No. **26/11/80-ALC2/2016**	**Dee Development Engineers Ltd.**	**Status:**
M. No.: 19/80-ALC2/2019 dated 15.01.2020		
Lic. No.: 0510398701 dated 01.06.2017		
HQ. No.: 01/80/050/00299/AM17	**Subject:** Request for fixation of ad-hoc norms in respect of AA issued to M/s. Dee Development Engineers Ltd., under Para 4.7 of HBP (Vol.-I) – reg.	Deferred
RLA No.: 05/23/040/00101/AM17		

Decision: The Committee considered the case as per the agenda and noted that the case was rejected in Meeting No. 09/80 dated 01.08.2017 due to non-submission of reply of deficiency letter dated 19.04.2017.

The Committee reconsidered the case and noted that a deficiency letter seeking certain information as raised by **DHI** was sent to the firm on 16.12.2019. However, no reply has been received yet. Therefore, the Committee decided to **remind the firm** for furnishing the requisite information within 15 days.

Case is deferred.

Sl. No. 569

Case No. **5/14/80-ALC2/2016**	**Injectoplast Pvt. Ltd.**	**Status:**
M. No.: 19/80-ALC2/2019 dated 15.01.2020		
Lic. No.: 0610038435 dated 09.08.2016		
HQ. No.: 01/80/050/00355/AM17	**Subject:** Request for re-fixation of ad-hoc norms	Deferred
RLA No.: 06/24/040/0015/AM17		

Decision: The Committee considered the case as per the agenda and noted that the case was approved in Meeting No. 17/80 dated 19.12.2017 as per comments of MSME.

However, the firm requested for re-fixation of ad-hoc norms. The Committee noted that the firm's representation was forwarded to **MSME** on 15.01.2019 followed by reminder on 17.09.2019 & 16.12.2019 for expediting the comments. The case has been also referred to **Consultant (Tech-1)** for examination on 10.01.2020. However, no comments have been received yet. Hence, the Committee decided to wait for the comments.

Case is deferred.

Sl. No. 570

Case No. **21/6/80-ALC2/2016**	**Dee Development Engineers Ltd.**	**Status:**
M. No.: 19/80-ALC2/2019 dated 15.01.2020		
Lic. No.: 0510398216 dated 13.04.2016		
HQ. No.: 01/80/050/00180/AM17	**Subject:** Request for fixation of ad-hoc norms	Deferred
RLA No.: 05/23/040/00015/AM17		

Decision: The Committee considered the case as per the agenda and noted that the case was rejected in Meeting No. 09/80 dated 01.08.2017 due to non-submission of reply of deficiency letter dated 19.04.2017.

However, the firm had furnished the reply with a request to re-open case and fix the ad-hoc norms. The Committee reconsidered the case and noted that a deficiency letter seeking certain information as raised by **DPIIT** was sent to the firm on 16.12.2019. However, no reply has been received yet. Therefore, the Committee decided to **remind the firm** for furnishing the requisite information within 15 days.

Case is deferred.

Sl. No. 571

Case No. **15/2/80-ALC2/2016**	**Deepeeka Exports Pvt. Ltd.**	**Status:**
M. No.: 19/80-ALC2/2019 dated 15.01.2020		
Lic. No.: 0510396524 dated 04.12.2015		
HQ. No.: 01/80/050/00018/AM17	**Subject:** Request for fixation of ad-hoc norms	Deferred
RLA No.: 05/23/040/00371/AM16		

Decision: The Committee considered the case as per the agenda and noted that the case was rejected in Meeting No. 14/80 dated 11.10.2016 due to non-submission of reply of deficiency letter dated 04.08.2016.

The Committee noted that the firm's reply against deficiency letter dated 15.01.2019 was sent to **MSME** on 21.10.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to **remind** MSME for expediting the case.

Case is deferred.

Sl. No. 572

Case No. **45/24/80-ALC2/2013**	**Kelvion India Pvt. Ltd.**	**Status:**
M. No.: 19/80-ALC2/2019 dated 15.01.2020		
Lic. No.: 0310766285 dated 15.01.2014		
HQ. No.: 01/80/050/00522/AM14	**Subject:** Request for fixation of ad-hoc norms	Deferred
RLA No.: 03/94/040/00880/AM14		

Decision: The Committee considered the case as per the agenda noted that the case was rejected in Meeting No. 22/80 dated 20.01.2015 due to non-submission of reply of deficiency letter dated 30.07.2014.

The firm furnished the reply vide letter dated 20.11.2017 with a request to fix the ad-hoc norms. The Committee noted that the firm's reply of deficiency letter dated 21.10.2019 was forwarded to **DPIIT** on 15.11.2019 for examination & comments. However, no comments have been received yet. Hence, the Committee decided to **remind** DPIIT for expediting the case.

Case is deferred.

Sl. No. 573

Case No. **52/15/80-ALC2/2013**	**Sharma Pharmaceutical Pvt. Ltd.**	**Status:**
M. No.: 19/80-ALC2/2019 dated 15.01.2020		
Lic. No. : 3410037864 dated 11.09.2013		
HQ. No.: 01/80/050/00308/AM14	**Subject:** Request for fixation of ad-hoc norms	Deferred
RLA No.: 34/24/040/00131/AM14		

Decision: The Committee considered the case as per the agenda noted that the case was rejected in M. No. 04/80 dated 13.05.2014 due to non-submission of reply of deficiency letter dated 17.12.2013.

The Committee noted that a deficiency letter seeking certain information as raised by **DPIIT** was sent to the firm on 16.07.2019 & subsequent reminder on 24.09.2019. However, no reply has been received yet. Therefore, the Committee decided to **send final reminder to the firm** to furnish the requisite information within 15 days.

Case is deferred.

Sl. No. 574

Case No. A/R 16/19	**TATA Sikorsky Aerospace Ltd.**	**Status:**
M. No.: 19/80-ALC2/2019 dated 15.01.2020		
HQ. No.: 01/80/162/301/AM18/DES-18	**Subject:** EOU- M/s. TATA Sikorsky Aerospace Ltd., LOP No. PER: 076/EOU/VSEZ/HYD/2011 dated 25.07.2011 for fixation of wastage norms for export product "Helicopter cabin kits & parts and accessories for Aircraft" against import items 1. Stainless Steel bars/rods 2. Stainless Steel Tube/Pipes 3. Stainless Steel round bars	Deferred

Decision: The Committee considered the case as per the agenda and noted that the application of the firm was sent to DIPP on 10.07.2018 and also to DHI on 03.08.2018 for their examinations/comments. Since, they had stated that the export product is not under the purview of DIPP/DHl, so it was forwarded to **MSME** on 18.03.2019, 24.09.2019 and 10.01.2020. However, no comments have been received yet. Therefore, the Committee decided to **remind MSME** for expediting for the comments.

Case is deferred.

Sl. No. 575

Case No. **67/2/80-ALC2/2016**	**ECOCAT INDIA PVT.LTD**	**Status:**
M. No.: 19/80-ALC2/2019 dated 15.01.2020		
Lic. No.: 0510397548 dated 09.02.2016		
HQ. No.: 01/80/050/00070/AM17	**Subject:** Request for fixation of ad-hoc norms	Deferred
RLA No.: 05/23/040/00472/AM16		

Decision: The Committee considered the case as per the agenda noted that the case was rejected in Meeting No. 15/80 dated 06.03.2019 due to non-submission of reply of deficiency letter dated 11.10.2018.

However, the firm had requested for fixation of ad-hoc norms. The Committee noted that the firm's representation was forwarded to **MSME** on 11.07.2019 followed by reminders on 24.09.2019 & 10.01.2020, for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments.

Case is deferred.

Sl. No. 576

Case No. **27/9/80-ALC2/2017**	**TERUMO PENPOL PRIVATE LIMITED**	**Status:**
M. No.: 19/80-ALC2/2019 dated 15.01.2020		
Lic. No.: 5310019417 dated 15.06.2017		
HQ. No.: 01/80/050/00205/AM18	**Subject:** Request for fixation of ad-hoc norms	Deferred
RLA No.: 53/24/040/00003/AM18		

Decision: The Committee considered the case as per the agenda noted that the case was approved in Meeting No. 03/80 dated 09.05.2018 as per written comments of DIPP (TSW section) vide letter No.: 07/9/2016-TSW dated 08.12.2017. However the firm requested to re-fix the norms and also allow them for **Personal Hearing**.

In continuation to Meeting 09/80 dated 14.09.2019, the Committee noted that the firm appeared for PH in its Meeting 09/80 dated 14.09.2019 and explained the reason for higher wastage claimed. Based on the deliberations, the Committee decided that **Consultant (Tech 1)** to look into the issue.

Consultant (Tech-1) pointed out that firm is requesting to increase the wastage norms for PVC compound from 10% to 16% on the basis of Deptt. of C&PC suggestion vide letter dated 10.09.2012 for amending the SION H-67 and AA of the firm has been ratified on the basis of SION H-67 which allows for only 10%. Consultant (Tech 1) suggested that PLEXCOUNCIL may be requested to provide Production/Consumption data of other manufacturers.

The Committee noted that the case was referred to PLEXCOUNCIL &Deptt. of C & PC on 18.10.2019 & 05.11.2019 respectively. However, **PLEXCOUNCIL** vide email dated 17.12.2019 has requested for 15 days time to reply the query and no information has been received from Deptt. of C & PC. Therefore, the Committee decided to wait for the requisite information.

Case is deferred.

Sl. No. 577

Case No. : 61/25/80-ALC2/2016	**M/s. BARODA EQUIPMENT AND VESSELS PVT. LTD.**	**Status:**
M. No.: 19/80-ALC2/2019 dated 15.01.2020		
Lic. No. /date: 3410042545 dated 21.09.2016		
HQ. No.: 01/80/50/621/AM17/DES-I	**Subject:** Request for reviewing of ad-hoc norms	Deferred
RLA No.: 34/24/040/00182/AM17		

Decision: The Committee considered the case as per the agenda noted that the case was rejected in M. No. 14/80-ALC2/2017dated 10.10.2017due to non submission of reply of deficiency raised by DPIIT.

However, the firm furnished the reply vide letter dated 31.07.2019 with a request to fix the ad-hoc norms. The Committee reconsidered the case and noted that a deficiency letter seeking certain information as raised by **DPIIT** was sent to the firm on 19.11.2019 and 13.01.2019. However, no reply has been received yet. Therefore, the Committee decided to **wait for the firm's reply**.

Case is deferred.

Sl. No. 578

Case No. : **24/17/80-ALC2/2014**	**M/s GEA BGR ENERGY SYSTEM INDIA LIMITED**	**Status:**
M. No.: 19/80-ALC2/2019 dated 15.01.2020		
Lic. No. /date: 0410159425 dated 16.09.2014		
HQ. No.: 01/80/050/00396/AM15	**Subject:** Request for fixation of ad-hoc norms	**Deferred**
RLA No.: 04/24/040/00154/AM15		

Decision: The Committee considered the case as per the agenda and noted that the case was rejected in Meeting No. 05/80-ALC2/2016 dated 08.06.2015due to non submission of reply to the deficiency (raised by DHI).

However, the firm has requested for fixation of ad-hoc norms. The Committee reconsidered the case and noted that the case was sent to **DHI** for examination on 21.08.2019, 18.10.2019 & 17.12.2019. However, the representative of **DHI** requested for the physical file for examination of the case. Therefore, the Committee decided to forward the physical file to the DHI.

Case is deferred.

Sl. No. 579

Case No. : **24/19/80-ALC2/2014**	**M/s SHAKTI PUMPS (INDIA) LTD.**	**Status:**
M. No.: 19/80-ALC2/2019 dated 15.01.2020		
Lic. No. /date: 5610004450 Date: 21.10.2014		
HQ. No.: 01/80/050/00458/AM15	**Subject:** Request for re-fixation of ad-hoc norms	**Deferred**
RLA No.: 56/24/040/00042/AM15		

Decision: The Committee considered the case as per the agenda noted that the case was approved in Meeting No. 5/80-ALC2/2016dated 07.06.2016as per recommendation of DIPP vide ID Note No. 12/46/2016-TSW/11 dated 03.06.2016.

However, the firm has requested for re-fixation of ad-hoc norms. The Committee reconsidered the case and noted that the case was referred to **DPIIT** for examination on 24.09.2019, 22.10.2019 & 16.12.2019. However, no comments have been received yet. Therefore, the Committee decided to **remind again DPIIT** for expediting the comments.

Case is deferred.

Sl. No. 580

Case No. : **No.:9/12/80-ALC2/2017**	SMC PNEUMATICS (INDIA) PRIVATE LIMITED	**Status:**
M. No.: 19/80-ALC2/2019 dated 15.01.2020		
Lic. No. /date: 0510403402 dated 14.07.2017		
HQ. No.: 01/80/050/00223/AM18	**Subject:** Request for re-fixation of ad-hoc norms	**Deferred**
RLA No.: 05/24/040/00172/AM18		

Decision: The Committee considered the case as per the agenda noted that the case was approved in M. No. 3/80-ALC2/2016 dated 09.05.2018as per recommendation of DHI, DIPP and MSME present in the meeting.

However, the firm has requested for re-fixation of ad-hoc norms. The Committee reconsidered the case and decided to call the firm for **personal hearing along with the samples of Export Product** to explain the case before Norms Committee along with reply of deficiency letter dated 13.01.2020 in the forthcoming NC meeting.

Case is deferred.

Sl. No. 581

Case No. : **16/8/80-ALC2/2018** M. No.: 19/80-ALC2/2019 dated 15.01.2020 Lic. No.: 0510407130 Date: 09.07.2018	**M/s.** SMC PNEUMATICS (INDIA) PRIVATE LIMITED	**Status:**
HQ. No.: 01/80/050/139/AM19 RLA No.: 05/24/040/00207/AM19	**Subject:** Request for re-fixation of ad-hoc norms	**Deferred**

Decision: The Committee considered the case as per the agenda noted that the case was approved in Meeting No. **4/80-ALC2/2019 dated 22.05.2018** as per written comments of **DPIIT** vide U. O. No.: P-47011/289/2018-TSW dated 25.04.2019.

However, the firm has requested for re-fixation of ad-hoc norms. The Committee reconsidered the case and decided to call the firm for **personal hearing along with the samples of Export Product** to explain the case before Norms Committee in the forthcoming NC meeting.

Case is deferred.

Sl. No. 582

Case No. **28/19/80-ALC2/2014** M. No.: 19/80-ALC2/2019 dated 15.01.2020 Lic. No.: 0510391512 dated 09.10.2014	**VOITH HYDRO PRIVATE LIMITED**	**Status:**
HQ. No.: 01/80/050/00462/AM15 RLA No.: 05/24/040/00277/AM15	**Subject:** Request for fixation of ad-hoc norms	Approved

Decision: The Committee considered the case as per the agenda noted that the case was rejected in Meeting No. 12/80 dated 12.09.2017 due to non-submission of reply of deficiency letter dated 04.05.2017. However, the firm vide letter dated 30.05.2019 requested to fix the ad-hoc norms.

The Committee reconsidered the case and noted that in Meeting 13/80 dated 23.10.2019, representative of DHI had raised some deficiencies. Firm reply dated 25.10.2019 was sent to DHI. Therefore, the Committee decided to **ratify** the ad-norms on the recommendation of the representative of **DHI** by considering reply dated 25.10.2019 as under:

ITCHS Code	Export Item	ITCHS Code	Import Item	Recommended Norms
84109000	Francis Runner Gr. 1 **(Total export weight is 12305 kgs)**	84109000	Runner Crown (1No), Runner band (1 No), Blade (15 Nos) Material ASTM A 743 CA6NM Condition: All Inputs Imported Shall Be Utilized In Manufacturing of Product Except Wastage.	Import quantity allowed with **25% net wastage after taking 5% recovery**

RA concerned may take further necessary action as per the decision of NC.

Sl. No. 583

Case No. **41/3/80-ALC2/2015** M. No.: 19/80-ALC2/2019 dated 15.01.2020 Lic. No.: 0510393093 dated 05.02.2015	**Y-TEC INDIA PVT. LTD.**	**Status:**
HQ. No.: 01/80/050/00041/AM16 RLA No.: 05/24/040/00523/AM15	**Subject:** Request for fixation of ad-hoc norms	Deferred

Decision: The Committee considered the case as per the agenda noted that the case was rejected in Meeting No. 18/80 dated 08.12.2015 due to non-submission of reply of deficiency letter dated 22.06.2015.

However, the firm vide letter dated 20.12.2018 submitted the representation with a request to fix the ad-hoc norms. The Committee reconsidered the case and noted that a deficiency letter seeking certain information as raised by **Consultant (Tech-1)** was sent to the firm on 22.11.2019 and a reminder on 13.01.2020. However, no reply has been received yet. Therefore, the Committee decided to **wait for the firm's reply**.
Case is deferred.

Sl. No. 584

Case No. **14/3/80-ALC2/2017**	**BGR ENERGY SYSTEMS LIMITED**	**Status:**
M. No.: 19/80-ALC2/2019 dated 15.01.2020		
Lic. No. /date: 0410162877 dated 09.03.2017		
HQ. No.: 01/80/050/00014/AM18	**Subject:** Request for fixation of ad-hoc norms	Deferred
RLA No.: 04/24/040/00215/AM17		

Decision: The Committee considered the case as per the agenda noted that the case was rejected in Meeting No. **12/80-ALC2/2017** dated 12.09.2017 due to non-submission of reply of deficiency raised by DIPP vide U. O. No.:12/36/2017-TSW/160 dated 16/05/2017.

However, the firm furnished the reply with a request to fix the ad-hoc norms. The Committee reconsidered the case and noted that the case was referred to DPIIT for examination on 29.07.2019 followed by reminders on 23.09.2019 & 22.10.2019. The complete set of application was again sent to **DPIIT** on 17.12.2019 followed by a reminder on 13.01.2020. However, no comments have been received yet. Hence, the Committee decided to wait for the comments.

Case is deferred.

Sl. No. 585

Case No. : **25/21/80-ALC2/2016**	**M/s L & T-MHPS TURBINE GENERATORS PRIVATE LIMITED**	**Status:**
M. No.: 19/80-ALC2/2019 dated 15.01.2020		
Lic. No. /date: 0310808650 Date: 21.10.2016		
HQ. No.: 01/80/050/00485/AM17	**Subject:** Request for re-fixation of ad-hoc norms	Deferred
RLA No.: 03/95/040/00528/AM17		

Decision: The Committee considered the case as per the agenda noted that the case was approved in Meeting No. 11/80-ALC2/2018 dated 06.12.2018 as per DHI written recommendation vide F. No. 3/12/2017/TSW(B) dated 18.05.2018.

The firm has requested for re-fixation of ad-hoc norms. The Committee reconsidered the case and noted the comments given by DHI recommending ratifying the license on repeat basis are not clear. Hence, the Committee decided to request again to DHI for comments.

Case is deferred.

Sl. No. 586

Case No.: **39/5/80-ALC2/2017**	**L & T-MHPS TURBINE GENERATORS PRIVATE LIMITED**	**Status:**
M. No.: 19/80-ALC2/2019 dated 15.01.2020		
Lic. No. /date: 0310813078 Date: 05.05.2017		
HQ. No.: 01/80/050/00100/AM18	**Subject:** Request for re-fixation of ad-hoc norms	**Deferred**
RLA No.: 03/95/040/01041/AM17		

Decision: The Committee considered the case as per the agenda noted that the case was approved in Meeting No. **15/80-ALC2/2018** dated 06.03.2019 as per the written comments of DHI vide their U.O. No. DES-I/L&T/Tu-1-2018-HEI dated 24.12.2018.

However, the firm has requested for re-fixation of ad-hoc norms. The Committee reconsidered the case and noted that the firm's representation was referred to **DHI** on 17.12.2019. However, no comments have been received yet. Therefore, the Committee decided to **remind DHI** for expediting the comments.

Case is deferred.

Sl. No. 587

Case No.: **7/11/80-ALC2/2015** M. No.: 19/80-ALC2/2019 dated 15.01.2020 Lic. No. /date: 0310796416 Date: 04.06.2015	**L & T-MHPS TURBINE GENERATORS PRIVATE LIMITED**	**Status:**
HQ. No.: 01/80/050/00214/AM16/ RLA No.: 03/95/040/00086/AM16	**Subject:** Request for re-fixation of ad-hoc norms	**Deferred**

Decision: The Committee considered the case as per the agenda and noted that the case was approved in Meeting No. **9/80-ALC2/2016** dated 02.08.2016 as per the written comments of DHI vide U. O. No.: 3 (174)/15-TSW (B) dated 19.07.2016.

However, the firm has requested for re-fixation of ad-hoc norms. The Committee reconsidered the case and the representative of DHI informed that the firm's reply dated 18.06.2019 is incomplete. Therefore, the Committee decided to ask from the firm to furnish the following information as per advice of the representative of DHI:

1. To submit calculation correlating the same with dimensional engineering drawing with relevant dimensions highlighted.
2. Write-up/catalogue of items which are proposed to be imported as components. The specific use of items should be given.

Case is deferred.

Sl. No. 588

Case No.: **13/16/80-ALC2/2017** M. No.: 19/80-ALC2/2019 dated 15.01.2020 Lic. No. /date: 0310815484 Date: 01.09.2017	**L & T-MHPS TURBINE GENERATORS PRIVATE LIMITED**	**Status:**
HQ. No.: 01/80/050/00276/AM18 RLA No.: 03/95/040/00052/AM18	**Subject:** Request for fixation of ad-hoc norms	**Deferred**

Decision: The Committee considered the case as per the agenda and noted that the case was rejected in Meeting No. 06/80-ALC2/2018dated 11.07.2018 on the ground that the parts of the import items given (Unit of Measurement) in sets and number of parts in each set and their composition is not known. The Committee found that it was very difficult to enforce accountability and rejected the case.

However, the firm has requested for fixation of ad-hoc norms. The Committee reconsidered the case and noted that deficiency letter seeking certain information as per advice of representative of **DHI** is being sent to firm in accordance with NC Meeting 18/80 dated 02.01.2020.

Case is deferred.

Sl. No. 589

M. No.: 19/80-ALC2/2019 dated 15.01.2020	**Astha Corporation Pvt. Ltd.**	**Status:**
HQ File No: 01/80/162/003/AM20/DES1	**Subject:** Request for 100% EOU for fixation of Norms for Precision Metal Machined Parts	Deferred

Decision: The Committee considered the case as per agenda and noted that the representation received from O/o Development Commissioner Vishakhapatnam Special Economic Zone, Hyderabad has forwarded the application of M/s Astha corporation Pvt. Ltd., for 100% EOU for fixation of Norms for Precision Metal Machined Parts.

The firm had requested for fixation of norms. The Committee noted that the case was referred to **MSME** for examination on 27.08.2019 followed by reminders on 08.11.2019 & 06.01.2020. However, no comments have been received yet. Hence, the Committee decided to wait for the comments.

Case is deferred.

Sl. No. 590

Case No.: 21/5/80-ALC2/2018	**MICRON INSTRUMENTS PVT LTD**	**Status:**
M. No.: 19/80-ALC2/2019 dated 15.01.2020		
Licence No.: 0510406253 dated 27.04.2018		
HQ File No: 01/80/050/00070/AM19/	**Subject:** Request for revision of ad-hoc norms	Deferred
RLA File No: 05/24/040/00040/AM19/		

Decision: The Committee considered the case as per the agenda and noted that the case was approved in M. No. 01/80 dated 03.04.2019 on the recommendation of DPIIT vide their U. No. P -47011/381/2018-TSW dated 18.02.2019.

The firm vide letter dated 12.07.2019 has requested to revise the norms on repeat basis as approved for AA No. 0510405087 dated 26.12.2017 in M. No. 19/80 dated 28.02.2018. The Committee reconsidered the case and observed that **DPIIT vide U. O. No. P-47011/85/2019-TSW dated 25.11.2019** has agreed to the request of the firm 'in line with earlier cases'. The Committee decided to have more information from **DPIIT** regarding specific details of the earlier cases on the basis of which the revision is being recommended and reason to allow different wastage earlier. However, no information has been received yet from **DPIIT**. Hence, the Committee decided to wait for the comments.

Case is deferred.

Sl. No. 591

Case No. : 16/12/80-ALC2/2018	**MICRON INSTRUMENTS PVT. LTD.**	**Status :**
M. No.: 19/80-ALC2/2019 dated 15.01.2020		
Licence No.: 0510408225 Date: 25.10.2018	**Subject:** Request for revision of ad-hoc norms	Deferred
HQ File No: 01/80/050/00289/AM19/		
RLA File No: 05/24/040/00398/AM19/		

Decision: The Committee considered the case as per the agenda and noted that the case was approved in meeting No. 14/80 dated 20.02.2019 as per written comments of DPIIT vide their F. No.: P-47011/17/2019/TSW dated 08.02.2019.

The firm vide their letter dated 12.07.2019 has requested to revise the norms on repeat basis as approved for AA No. 0510405087 dated 26.12.2017 in meeting 19/80 dated 18.02.2018. The Committee reconsidered the case and observed that **DPIIT vide U. O. No. P-47011/85/2019-TSW dated 25.11.2019** has agreed to the request of the firm 'in line with earlier cases'. The Committee decided to have more information from **DPIIT** regarding specific details of the earlier cases on the basis of which the revision is being recommended and reason to allow different wastage earlier. However, no information has been received yet from **DPIIT**. Hence, the Committee decided to wait for the comments.

Case is deferred.

Sl. No. 592

Case Number : 20/5/80-ALC2/2018	**MICRON INSTRUMENTS PVT LTD**	**Status:**
M. No.: 19/80-ALC2/2019 dated 15.01.2020		
Licence No.: 0510406252 Date: 27.04.2018	**Subject:** Request for revision of ad-hoc norms	Deferred
HQ File No: 01/80/050/00069/AM19/		
RLA File No: 05/24/040/00042/AM19/		

Decision: The Committee considered the case as per the agenda and noted that the case was approved in M. No. 1/80 dated 03.04.2019 on the recommendation of DPIIT vide their U.O. No. P -47011/379/2018-TSW dated 20.02.2019.

The firm vide their letter dated 15.07.2019 has requested to revise the norms on repeat basis as approved for

AA No. 0510398272 dated 22.04.2016 in meeting No. 19/80 dated 18.02.2018. The Committee reconsidered the case and observed that **DPIIT vide U. O. No. P-47011/85/2019-TSW dated 25.11.2019** has agreed to the request of the firm 'in line with earlier cases'. The Committee decided to have more information from **DPIIT** regarding specific details of the earlier cases on the basis of which the revision is being recommended and reason to allow different wastage earlier. However, no information has been received yet from **DPIIT**. Hence, the Committee decided to wait for the comments.

Case is deferred.

Sl. No. 593

Case Number : 46/24/80-ALC2/2012	**BHARAT HEAVY ELECTRICALS LIMITED**	**Status :**
M. No.: 19/80-ALC2/2019 dated 15.01.2020		
Licence No.: 0410141886 Date: 19.12.2012	**Subject:** Request for revision of ad-hoc norms	Deferred
HQ File No: 01/80/050/00526/AM13/		
RLA File No: 04/24/040/00188/AM13/		

Decision: The Committee considered the case as per the agenda and noted that the case was approved in Meeting No.07/80 dated 25.06.2013 as per comments of DHI UO No. 3(23)/13-TSW(B)/89 dated 6.5.2013.

However, the firm vide letter dated 17.10.2019 requested for revision of ad-hoc norms. The firm stated that they have not requested DGFT to amend the UOM as No for the items which have UOM as "SET". Based on their requirement, they have only provided the break up details. The firm has further stated that the quantity of material they have imported in terms of "NO" is same as that they have declared to DGFT earlier. Now, they have requested to revise the Unit of Measurement (UoM).

The Committee reconsidered the case and noted that the firm's representation was referred to **DHI** on 21.11.2019 and again on 06.01.2020. However, no comments have been received yet. Therefore, the Committee decided to **wait for the comments**.

Case is deferred.

Sl. No. 594

Case Number : 46/24/80-ALC2/2012	**BHARAT HEAVY ELECTRICALS LIMITED**	**Status :**
M. No.: 19/80-ALC2/2019 dated 15.01.2020		
Lic. No.: 0410112044 dated.02.03.2011	**Subject:** Request for revision of ad-hoc norms	Deferred
HQ File No: 01/80/050/00819/AM10/		
RA.F.No.04/24/040/00290/AM10		

Decision: The Committee considered the case as per the agenda and noted that the case was approved in Meeting No.07/80 dated 25.06.2013 as per written of DHI UO No. 3(23)/13-TSW(B)/89 dated 6.5.2013.

The firm vide letter dated 17.10.2019 requested for revision of ad-hoc norms. The firm stated that they have not requested DGFT to amend the UOM as No for the items which have UOM as "SET". Based on their requirement, they have only provided the break up details. The firm has further stated that the quantity of material they have imported in terms of "NO" is same as that they have declared to DGFT earlier. Now, they have requested to revise Unit of Measurement (UoM).

The Committee reconsidered the case and noted that a deficiency letter seeking certain information as raised by **DPIIT** was sent to the firm on 14.01.2020. However, no reply has been received yet. Hence, the Committee decided to wait for the firm's reply.

Case is deferred.

Sl. No. 595

Case No.: **43/23/80-ALC2/2016**	**MINCO TECH (INDIA) PRIVATE LIMITED**	**Status:**
M. No.: 19/80-ALC2/2019 dated 15.01.2020		
Lic. No. /date: 0210207219 Date: 21.12.2016		
HQ. No.: 01/80/050/00546/AM17	**Subject:** Request for fixation of ad-hoc norms	**Deferred**
RLA No.: 02/24/040/00187/AM17		
Decision: The Committee considered the case as per the agenda and noted that the case was rejected in M. No. **9/80-ALC2/2017** dated 01.08.2017 due to non-submission of reply of deficiency letter dated 22.03.2017 raised by DIPP. The firm vide letter dated 30.09.2019 has furnished the reply of deficiency letter and requested for fixation of ad-hoc norms. The Committee reconsidered the case and noted that the firm's representation was referred to **DPIIT** on 06.01.2020. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.		

Sl. No. 596

Case No.: **53/2/80-ALC2/2016**	**ALSTOM INDIA LIMITED**	**Status:**
M. No.: 19/80-ALC2/2019 dated 15.01.2020		
Lic. No. /date: 0310795652 Date: 30.04.2015		
HQ. No.: 01/80/050/00056/AM17/	**Subject:** Request for fixation of ad-hoc norms	**Deferred**
RLA No.: 03/94/040/00060/AM16/		
Decision: The Committee considered the case as per the agenda and noted that the case was rejected in M. No. **20/80-ALC2/2016** dated 03.01.2017 due to non-submission of reply of deficiency letter dated 24.10.2016 raised by DHI. The firm vide letter dated 28.09.2019 has furnished the reply of deficiency letter and requested for fixation of ad-hoc norms. The Committee reconsidered the case and noted that the firm's representation was referred to **DHI** on 06.01.2020. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.		

Sl. No. 597

Case No.: **58/12/80-ALC2/2014**	**GEA ECOFLEX INDIA PVT.LTD.**	**Status:**
M. No.: 19/80-ALC2/2019 dated 15.01.2020		
Lic. No. /date: 3110064489 Date: 27.06.2014		
HQ. No.: 01/80/050/00307/AM15/	**Subject:** Request for fixation of ad-hoc norms	**Deferred**
RLA No.: 31/83/040/00082/AM15		
Decision: The Committee considered the case as per the agenda and noted that the case was rejected in M. No. **3/80-ALC2/2015** dated 12.05.2015 due to non-submission of reply of deficiency letter dated 07.10.2014. The firm vide letter dated 02.11.2019 has furnished the reply and requested for fixation of ad-hoc norms. The Committee reconsidered the case and noted that the firm's representation was referred to **DPIIT** on 06.01.2020. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.		

Sl. No. 598

Case No.: **10/8/80-ALC2/2015**	**GEA ECOFLEX INDIA PVT. LTD.**	**Status:**
M. No.: 19/80-ALC2/2019 dated 15.01.2020		
Lic. No. /date: 0310795103 Date: 06.04.2015		
HQ. No.: 01/80/050/00116/AM16	**Subject:** Request for fixation of ad-hoc norms	**Deferred**
RLA No.: 03/94/040/01169/AM15		
Decision: The Committee considered the case as per the agenda and noted that the case was rejected in Meeting No. **20/80-ALC2/2015** dated 05.01.2016 due to non-submission of reply of deficiency letter dated 22.09.2015 raised by DIPP. The firm vide letter dated 02.11.2019 has furnished the reply and requested for fixation of ad-hoc norms. The Committee reconsidered the case and noted that the firm's representation was referred to **DPIIT** on 06.01.2020. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.		

Sl. No. 599

Case No.: **39/22/80-ALC2/2014**	**GEA ECOFLEX INDIA PVT.LTD.**	**Status:**
M. No.: 19/80-ALC2/2019 dated 15.01.2020		
Lic. No. /date: 0310789333 Date: 17.09.2014		
HQ. No.: 01/80/050/00520/AM15/	**Subject:** Request for fixation of ad-hoc norms	**Deferred**
RLA No.: 03/94/040/00580/AM15/		
Decision: The Committee considered the case as per the agenda and noted that the case was rejected in M. No. **10/80-ALC2/2015** dated 17.08.2015 due to non-submission of reply of deficiency letter dated 20.03.2015 raised by DIPP. The firm vide letter dated 02.11.2019 has furnished the reply and requested for fixation of ad-hoc norms. The Committee reconsidered the case and noted that the firm's representation was referred to **DPIIT** on 06.01.2020. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.		

Sl. No. 600

Case No.: **20/19/80-ALC2/2014**	**GEA ECOFLEX INDIA PVT.LTD.**	**Status:**
M. No.: 19/80-ALC2/2019 dated 15.01.2020		
Lic. No. /date: 0310788788 Date: 05.09.2014		
HQ. No.: 01/80/050/00454/AM15	**Subject:** Request for fixation of ad-hoc norms	**Deferred**
RLA No.: 03/94/040/00415/AM15		
Decision: The Committee considered the case as per the agenda and noted that the case was rejected in Meeting No. **4/80-ALC2/2015** dated 26.05.2015 due to non-submission of reply of deficiency letter dated 09.02.2015 raised by DIPP. The firm vide letter dated 02.11.2019 has furnished the reply and requested for fixation of ad-hoc norms. The Committee reconsidered the case and noted that the firm's representation was referred to **DPIIT** on 06.01.2020. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.		

Sl. No. 601

Case No.: **4/8/80-ALC2/2018**	**CHIRAG UDYOG**	**Status:**
M. No.: 19/80-ALC2/2019 dated 15.01.2020		
Lic. No. /date: 0510406909 Date: 19.06.2018		
HQ. No.: 01/80/050/00127/AM19	**Subject:** Request for re-fixation of ad-hoc norms	**Deferred**
RLA No.: 05/23/040/00141/AM19/		

Decision: The Committee considered the case as per the agenda and noted that the case was approved in M. No. **10/80-ALC2/2019** dated 11.09.2019 on the basis of inputs given by the Technical Authorities present in the meeting.

The firm vide letter dated 21.10.2019 has requested for re-fixation of ad-hoc norms. The Committee reconsidered the case and noted that the firm's representation was referred to **MSME** on 06.01.2020. However, no comments have been received yet. Hence, the Committee decided to wait for the comments.

Case is deferred.

Sl. No. 602

Case No.: **67/11/80-ALC2/2018**	**MASU BRAKE PADS PRIVATE LIMITED**	**Status:**
M. No.: 19/80-ALC2/2019 dated 15.01.2020		
Lic. No. /date: 0510408083 Date: 11.10.2018		
HQ. No.: 01/80/050/00258/AM19	**Subject:** Request for fixation of ad-hoc norms	**Approved**
RLA No.: 05/24/040/00394/AM19		

Decision: The Committee considered the case as per the agenda and noted that the case was rejected in Meeting No. **7/80-ALC2/2019** dated 17.07.2019 due to non-submission of reply of deficiency letter dated 26.03.2019 raised by Consultant (Tech-1).

However, the firm vide letter dated 10.09.2019 has furnished the reply and requested for fixation of ad-hoc norms. The Committee reconsidered the case and decided to **ratify the ad-hoc norms** as per written comments given by **Consultant (Tech-1)** as under:

1. The description of import item at Sl. No. 1 may be amended as "**HR Non Alloy Steel Block Plate"**
2. The description of import item at Sl. No. 4 may be amended to be read as "**P. F. Resin**".
3. Quantity of import item at Sl. No. 1 may be allowed with **1% wastage with accountability clause.**
4. Quantity of rest of the import items may be allowed as **1.10 Kgs/Kg content in the export product.**

RA concerned may take further necessary action as per the decision of NC.

Sl. No. 603

Case No.: **11/11/80-ALC2/2018** **35/1/80-ALC2/2019**	**ISGEC HITACHI ZOSEN LIMITED**	**Status:**
M. No.: 19/80-ALC2/2019 dated 15.01.2020		
Lic. No. /date: 0510407480 Date: 08.08.2018 0510409835 Date: 05.03.2019		
HQ. No.: 01/80/050/00202/AM19/ 01/80/050/00783/AM19	**Subject:** Request for re-fixation of ad-hoc norms	**Deferred**
RLA No.: 05/23/040/00216/AM19/ 05/23/040/00526/AM19		

Decision: The Committee considered the case as per the agenda and noted that the case was approved in Meeting No. **3/80-ALC2/2019** dated 08.05.2019 as per written comments of DPIIT vide U. O. No.: P-47011/84/2019-TSW dated 24.04.2019.

The Committee considered the case as per the agenda and noted that the case was approved in Meeting No. **7/80-ALC2/2019** dated 17.07.2019 as per written comments of DPIIT vide U.O. No.: P-47011/98/2019-TSW dated 27.06.2019.

The firm vide letters dated 14.08.2019 & 20.09.2019 has requested for re-fixation of ad-hoc norms. The Committee reconsidered the case and noted that the firm's representation was referred to **DPIIT** on 06.01.2020. However, no comments have been received yet. Hence, the Committee decided to wait for the comments.

Case is deferred.

Sl. No. 604

Case No.:**13/11/80-ALC2/2018** **9/3/80-ALC2/2018**	**MICRON INSTRUMENTS PVT LTD**	**Status:**
M. No.: 19/80-ALC2/2019 dated 15.01.2020		
Lic. No. /date: 0510407381 Date: 31.07.2018 0510405742 Date: 28.02.2018		
HQ. No.: 01/80/050/00204/AM19 01/80/050/00009/AM19	**Subject:** Request for re-fixation of ad-hoc norms	**Deferred**
RLA No.: 05/24/040/00265/AM19 05/24/040/00599/AM18		

Decision: The Committee considered the case as per the agenda and noted that the case was approved in Meeting No. **3/80-ALC2/2019** dated 08.05.2019 as per written comments of DPIIT vide F. No.: P-47011/85/2019-TSW dated 18.04.2019.

The Committee considered the case as per the agenda and noted that the case was approved in Meeting No. **3/80-ALC2/2019** dated 08.05.2019 as per written comments of DPIIT vide F. No.: P-47011/85/2019-TSW dated 16.04.2019.

The firm vide letters dated 15.07.2019 has requested for re-fixation of ad-hoc norms. The Committee reconsidered the case and noted that the firm's representation was referred to **DPIIT** on 06.01.2020. However, no comments have been received yet. Hence, the Committee decided to wait for the comments.

Case is deferred.

Sl. No. 605

Case No.: **331/15/80-ALC2/2018**	**MICRON INSTRUMENTS PVT LTD**	**Status:**
M. No.: 19/80-ALC2/2019 dated 15.01.2020		
Lic. No. /date: 0510409696 Date: 20.02.2019		
HQ. No.: 01/80/050/00673/AM19	**Subject:** Request for re-fixation of ad-hoc norms	**Deferred**
RLA No.: 05/24/040/00668/AM19		

Decision: The Committee considered the case as per the agenda and noted that the case was approved in Meeting No. **3/80-ALC2/2019** dated 08.05.2019 as per written comments of DPIIT vide their F. No.: P-47011/17/2019-TSW dated 16.04.2019.

The firm vide letter dated 06.06.2019 has requested for re-fixation of ad-hoc norms. The Committee reconsidered the case and noted that the firm's representation was referred to **DPIIT** on 06.01.2020. However, no comments have been received yet. Hence, the Committee decided to wait for the comments.

Case is deferred.

Sl. No. 606

Case No.: **25/8/80-ALC2/2017**	**MICRON INSTRUMENTS PVT LTD**	**Status:**
M. No.: 19/80-ALC2/2019 dated 15.01.2020		
Lic. No. /date: 0510402472 Date: 05.05.2017		
HQ. No.: 01/80/050/00169/AM18	**Subject:** Request for re-fixation of ad-hoc norms	**Deferred**
RLA No.: 05/24/040/00056/AM18		

Decision: The Committee considered the case as per the agenda and noted that the case was approved in Meeting No. **14/80-ALC2/2017** dated 10.10.2017 on the recommendation of DIPP letter no. 12/71/2017-TSW/81 dated10.10.2017.

The firm vide letter dated 24.06.2019 has requested for re-fixation of ad-hoc norms. The Committee reconsidered the case and noted that the firm's representation was referred to **DPIIT** on 06.01.2020. However, no comments have been received yet. Hence, the Committee decided to wait for the comments.

Case is deferred.

Sl. No. 607

Case No.: **14/11/80-ALC2/2018**	**MICRON INSTRUMENTS PVT LTD**	**Status:**
M. No.: 19/80-ALC2/2019 dated 15.01.2020		
Lic. No. /date: 0510407383 Date: 31.07.2018		
HQ. No.: 01/80/050/00205/AM19	**Subject:** Request for re-fixation of ad-hoc norms	**Deferred**
RLA No.: 05/24/040/00263/AM19		

Decision: The Committee considered the case as per the agenda and noted that the case was approved in Meeting No. **1/80-ALC2/2019** dated 03.04.2019 on the recommendation of DPIIT vide their letter No. P-47011/17/2019-TSW dated 20.02.2019.

The firm vide letter dated 15.07.2019 has requested for re-fixation of ad-hoc norms. The Committee reconsidered the case and noted that the firm's representation was referred to **DPIIT** on 06.01.2020. However, no comments have been received yet. Hence, the Committee decided to wait for the comments.

Case is deferred.

Sl. No. 608

Case No.: **20/9/80-ALC2/2017**	**CORNING TECHNOLOGIES INDIA PVT. LTD.**	**Status:**
M. No.: 19/80-ALC2/2019 dated 15.01.2020		
Lic. No. /date: 0510403029 Date: 05.06.2017		
HQ. No.: 01/80/050/00198/AM18/	**Subject:** Request for re-fixation of ad-hoc norms	Deferred
RLA No.: 05/23/040/00081/AM18/		

Decision: The Committee considered the case as per the agenda and noted that the case was approved in Meeting No. **11/80-ALC2/2018** dated 06.12.2018 as per the written comments of MeitY vide U. O. No. 17/ (18)/2017-IPHW dated 13.11.2018.

However, the firm has requested for fixation of ad-hoc norms. The Committee reconsidered the case and decided to forward the firm's representation to **MeitY** for examination & comments.

Case is deferred.

Sl. No. 609

Case No.: **25/14/80-ALC2/2018**	**SPIROTECH HEAT EXCHANGERS PVT. LTD.**	**Status:**
M. No.: 19/80-ALC2/2019 dated 15.01.2020		
Lic. No. /date: 0510386129 Date: 09.05.2014		
HQ. No.: 01/80/050/00341/AM19	**Subject:** Request for re-fixation of ad-hoc norms	Deferred
RLA No.: 05/24/040/00051/AM15/		

Decision: The Committee considered the case as per the agenda and noted that the case was approved in Meeting No. **14/80-ALC2/2018** dated 20.02.2019 as per written comments of DPIIT vide F. No.: P-47011/24/2019-TSW dated 20.02.2019.

The firm vide letter dated 22.04.2019 has requested for re-fixation of ad-hoc norms. The Committee reconsidered the case and decided to forward the firm's representation to **DPIIT** for examination & comments.

Case is deferred.

भारत सरकार
Government of India
इलेक्ट्रॉनिकी और सूचना प्रौद्योगिकी मंत्रालय
Ministry of Electronics & Information Technology
इलेक्ट्रॉनिक्स निकेतन, 6, सी जी ओ कॉम्पलेक्स, नई दिल्ली-110003
Electronics Niketan, 6, C G O Complex, New Delhi-110003
Website: www.meity.gov.in

संख्या
No. 17(11)/2019-IPHW

दिनांक
Date 08.01.2020

Subject: Ratification of norms in terms of Para 4.7 of HBP. (Vol.1) in respect of Advance Authorization No.0310825721 dated 18.12.2018 issued in favour of M/s. Sterlite Technologies Ltd., Mumbai

This refer to DGFT I. D. No. 01/80/50/617/AM19/DES-1/825 dated 15.03.2019 seeking comments of this Ministry on the above mentioned application of M/s. Sterlite Technologies Ltd., Mumbai for export of " Optical Fibre ".

2. The application has been examined in the Ministry of Electronics and Information Technology from technical angle. The import items are required for manufacturing the export product. This Ministry recommends Ratification of norms of advance authorization as per the details given below:-

Import Item	UOM	Wastage	Total Quantity Recommended
Optical Element Silica Preform	KG	5%	63000.00

(Saurabh Ranjan)
Scientist-C
Tel:-24301764
Email-saurabhranjan@meity.gov.in

Md. Moin Afaque, FTDO, O/o DGFT, Udyog Bhavan, New Delhi
MeitY U.O. No. 17(11)/2019 -IPHW dated 08.01.2020

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